MINUTES OF MEETING NO. 16/80 OF NORMS COMMITTEE- I (DES-I SECTION) DATED 04.12.2019

Meeting No. 16/20 of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 04.12.2019 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri S. K. Jain, D. O.	DPIIT
2.	Shri B. C. Nayak, D. O.	DHI
3.	Shri K.S. Sodhi, Asst. Director	MSME
4.	Shri Shaish Kumar, (Tech-1)	Consultant
5.	Shri V.C. Agarwal, (Tech-3)	Consultant
6.	Shri K.V. Tirumala, Deputy DGFT	DGFT
7.	Shri Pranav Upadhyay, Assistant Director ISS	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. For all the Manual cases, the concerned RA should check the composition fees paid by the firm.

5. Minutes of Meeting 13/20 dated 23.10.2019 and 14/20 dated 06.11.2019 were circulated on 14.11.2019 and 28.11.2019 respectively, to all the members of the Committee and the comments, there upon received, were incorporated in the Minutes. The said minutes were unanimously approved.

1	**Case No.:78/6/83-ALC1/2015**	Party Name: ECOCAT INDIA PVT. LTD.	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the comments for import items at No. Sl. 1 to 4 was given by MSME. The case was referred to DHI on 15.10.2019 for comments on import items at Sl. No. 5 & 6. However, matter was discussed in the meeting and the Committee decided to refer again the case to **MSME** for comments on rest of the import items. Case is deferred.			

2	**Case No.:1/16/80-ALC2/2015**	Party Name: GARDNER AEROSPACE PRANITA PVT LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 15.01.2019 followed by reminders on 18.04.2019 & 21.08.2019. However, no reply has been received yet. Therefore, the Committee decided to reject the case under intimation to **RA, Bangalore**. Case is rejected.			

3	**Case No.:5/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PVT LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00347/AM19/	RLA File :09/24/040/00679/AM16/	Lic.No/Date:0910063260 12.02.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Hyderabad and in this regard a letter was sent to the firm & **RA, Hyderabad** on 29.07.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Therefore, the Committee decided to remind again **RA, Hyderabad** & the firm to submit the complete set of application for examination of the case. Case is deferred.			

4	**Case No.:186/15/80-ALC2/2018**	Party Name: TEMPCO TEMPERATURE MEASUREMENT PVT LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00528/AM19/	RLA File :07/24/040/00157/AM17/	Lic.No/Date:0710110332 29.08.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to MeitY for examination of the case on 22.08.2019 & 16.09.2019 followed by a reminder on 04.11.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind** again **MeitY** for expediting the comments. Case is deferred.			

5	**Case No.:404/15/80-ALC2/2018**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00746/AM19/	RLA File :33/24/040/00007/AM17/	Lic.No/Date:3310030377 03.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **DPIIT** for examination as per advice of representative of **MSME**. Case is deferred.			

6	**Case No.:94/15/80-ALC2/2018**	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00436/AM19/	RLA File :07/24/040/00085/AM18/	Lic.No/Date:0710111766 16.06.2017	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of **MSME** : 1. To provide individual import quantity of each size with corresponding step-wise wastage. 2. To provide size & weight of blank with corresponding finished product weight. Case is deferred.			

7	**Case No.:108/15/80-ALC2/2018**	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00450/AM19/	RLA File :05/23/040/00116/AM18/	Lic.No/Date:0510403207 22.06.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019 followed by a reminder on 22.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

8	**Case No.:405/15/80-ALC2/2018**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00747/AM19/	RLA File :33/24/040/00007/AM18/	Lic.No/Date:3310030410 01.11.2017	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **DPIIT** for examination as per advice of representative of **MSME**. Case is deferred.			

9	**Case No.:261/15/80-ALC2/2018**	Party Name: FUTURE TECH ENGINEERING PVT. LTD.	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00603/AM19/	RLA File :07/24/040/00258/AM18/	Lic.No/Date:0710112573 20.12.2017	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by **MSME** as under:

Export Product:

1. Per unit weight of export item at Sl. No. 1 may be mentioned as 0.06 Kg.
2. Per unit weight of export item at Sl. No. 2 may be mentioned as 0.143 Kg.
3. Per unit weight of export item at Sl. No. 3 may be mentioned as 0.105 Kg.
4. Per unit weight of export item at Sl. No. 4 may be mentioned as 0.02 Kg.
5. Per unit weight of export item at Sl. No. 5 may be mentioned as 0.02 Kg.
6. Per unit weight of export item at Sl. No. 6 may be mentioned as 0.144 Kg.
7. Per unit weight of export item at Sl. No. 7 may be mentioned as 0.16 Kg.
8. Per unit weight of export item at Sl. No. 8 may be mentioned as 0.01 Kg.
9. Per unit weight of export item at Sl. No. 9 may be mentioned as 0.125 Kg.
10. Per unit weight of export item at Sl. No. 10 may be mentioned as 1.06 Kg.
11. Per unit weight of export item at Sl. No. 11 may be mentioned as 1.12 Kg.
12. Per unit weight of export item at Sl. No. 12 may be mentioned as 0.16 Kg.
13. Per unit weight of export item at Sl. No. 13 may be mentioned as 0.18 Kg.
14. Per unit weight of export item at Sl. No. 14may be mentioned as 0.18 Kg.
15. Per unit weight of export item at Sl. No. 15 may be mentioned as 0.02 Kg.
16. Per unit weight of export item at Sl. No. 16 may be mentioned as 0.144Kg.
17. Per unit weight of export item at Sl. No. 17 may be mentioned as 0.125 Kg.
18. Per unit weight of export item at Sl. No. 18 may be mentioned as 0.183 Kg.
19. Per unit weight of export item at Sl. No. 19 may be mentioned as 0.01 Kg.
20. Per unit weight of export item at Sl. No. 20 may be mentioned as 0.05 Kg.
21. Per unit weight of export item at Sl. No. 21 may be mentioned as 0.911 Kg.
22. Per unit weight of export item at Sl. No. 22 may be mentioned as 0.183 Kg.
23. Per unit weight of export item at Sl. No. 23 may be mentioned as 0.216 Kg.
24. Per unit weight of export item at Sl. No. 24 may be mentioned as 0.603 Kg.
25. Per unit weight of export item at Sl. No. 25 may be mentioned as 0.068 Kg.
26. Per unit weight of export item at Sl. No. 26 may be mentioned as 0.676Kg.
27. Per unit weight of export item at Sl. No. 27 may be mentioned as 0.035 Kg.
28. Per unit weight of export item at Sl. No. 28 may be mentioned as 0.15 Kg.

Import Products:

1. Total quantity of relevant import item at Sl. No. 1 may be allowed as 0.90 Kg.
2. Total quantity of relevant import item at Sl. No. 2 may be allowed as 4.60 Kg.
3. Total quantity of relevant import item at Sl. No. 3 may be allowed as 10.00 Kg.
4. Total quantity of relevant import item at Sl. No. 4 may be allowed as 0.50 Kg.
5. Total quantity of relevant import item at Sl. No. 5 may be allowed as 4.80Kg.
6. Total quantity of relevant import item at Sl. No. 6 may be allowed as 78.60 Kg.
7. Total quantity of relevant import item at Sl. No. 7 may be allowed as 12.60 Kg.
8. Total quantity of relevant import item at Sl. No. 8 may be allowed as 6.40 Kg.
9. Total quantity of relevant import item at Sl. No. 9 may be allowed as applied for.

10. Total quantity of relevant import item at Sl. No. 10 may be allowed as 88.00 Kg.
11. Total quantity of relevant import item at Sl. No. 11 may be allowed as 96.00 Kg.
12. Total quantity of relevant import item at Sl. No. 12 may be allowed as 19.60 Kg.
13. Total quantity of relevant import item at Sl. No. 13 may be allowed as 52.00 Kg.
14. Total quantity of relevant import item at Sl. No. 14 may be allowed as 3.00 Kg.
15. Total quantity of relevant import item at Sl. No. 15 may be allowed as 10.60 Kg.
16. Total quantity of relevant import item at Sl. No. 16 may be allowed as applied for.
17. Total quantity of relevant import item at Sl. No. 17 may be allowed as 5.00 Kg.
18. Total quantity of relevant import item at Sl. No. 18 may be allowed as 17.50 Kg.
19. Total quantity of relevant import item at Sl. No. 19 may be allowed as 0.70 Kg.
20. Total quantity of relevant import item at Sl. No. 20 may be allowed as 7.80 Kg.
21. Total quantity of relevant import item at Sl. No. 21 may be allowed as applied for.
22. Total quantity of relevant import item at Sl. No. 22 may be allowed as 12.00 Kg.
23. Total quantity of relevant import item at Sl. No. 23 may be allowed as 2.10 Kg.
24. Total quantity of relevant import item at Sl. No. 24 may be allowed as 3.80 Kg.
25. Total quantity of relevant import item at Sl. No. 25 may be allowed as 0.40 Kg.
26. Total quantity of relevant import item at Sl. No. 26 may be allowed as 982.00 Kg.
27. Total quantity of relevant import item at Sl. No. 27 may be allowed as 2.60 Kg.
28. Total quantity of relevant import item at Sl. No. 28 may be allowed as 48.00 Kg.

RA concerned may take further necessary action as per the decision of NC.

10

Case No.:391/15/80-ALC2/2018	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
HQ File :01/80/050/00733/AM19/	RLA File :07/24/040/00298/AM18/	Lic.No/Date:0710112747 25.01.2018	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by **MSME** as under:

Sl. No.	ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
1	88039000	Aircraft Parts:Base-7711151-1 (**Per unit weight is 0.676 Kg)**	1	72221919	**Relevant** "15-5 PH AMS 5659 1.5"" X 2.72"" X 7.76""	2945 Kg inclusive of 481% wastage after 15% recovery
2	88039000	Aircraft Parts: Cover Plate-7M3V079-1 (**Per unit weight is 0.035 Kg)**	2	72221919	**Relevant** "15-5 PH AMS 5659 0.75"" X 1.75"" X 15""	77 Kg inclusive of 716% wastage after 15% recovery

Note:

1. **Per unit weight of export item at Sl. No. 1 is 0.676 Kg.**
2. **Per unit weight of export item at Sl. No. 2 is 0.035 Kg.**

RA concerned may take further necessary action as per the decision of NC.

11	**Case No.:394/15/80-ALC2/2018**	Party Name: TRIVENI HI-TECH PVT. LTD.	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00736/AM19/	RLA File :07/24/040/00368/AM18/	Lic.No/Date:0710113046 04.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 04.10.2019 followed by a reminder on 20.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

12	**Case No.:121/15/80-ALC2/2018**	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00463/AM19/	RLA File :04/24/040/00009/AM19/	Lic.No/Date:0410164238 23.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MeitY** was sent to the firm on 04.10.2019 followed by a reminder on 19.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

13	**Case No.:122/15/80-ALC2/2018**	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00464/AM19/	RLA File :05/24/040/00047/AM19/	Lic.No/Date:0510406269 27.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 19.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

14	**Case No.:29/8/80-ALC2/2018**	Party Name: SAIRA ASIA INTERIORS PVT. LTD.	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00152/AM19/	RLA File :34/21/040/00102/AM19/	Lic.No/Date:3410044210 07.06.2018	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by **MSME** as under: 1. Quantity of import items at Sl. No. 1, 2, 11, 12, 21, 22, 31, 32, 41, 42, 51, 52, 61 & 62 may be allowed as **1.05 Meter/Meter of export product**. 2. Quantity of import items at Sl. No. 3 to 6, 13 to 17, 23 to 27, 33 to 37, 43 to 47, 53 to 56 & 63			

to 65 may be allowed **as per GN-4.**

3. Quantity of import items at Sl. No. 7, 8, 10, 18, 20, 28, 30, 38, 40, 48, 50, 57, 58, 60, 66, 67 to 69 may be allowed on **net to net basis**.
4. Quantity of import items at Sl. No. 9, 19, 29, 39, 49, 59 & 68 may be allowed **upto 2% of FoB.**

RA concerned may take further necessary action as per the decision of NC.

15

Case No.:49/8/80-ALC2/2018	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
HQ File :01/80/050/00172/AM19/	RLA File :65/24/040/00002/AM19/	Lic.No/Date:6510000016 12.06.2018	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by **MSME** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84099990	HY 40 Semi-Finished Shroud Plates (112000 Numbers) (**Per unit weight = 206 gram)**	73261990	Billets (16000 Numbers), 131 mm diameter x 86.5mm long	94912 Kg inclusive of 311% wastage

Note: Per unit weight of export item is 206 gram.

RA concerned may take further necessary action as per the decision of NC.

16

Case No.:134/15/80-ALC2/2018	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
HQ File :01/80/050/00476/AM19/	RLA File :07/24/040/00058/AM19/	Lic.No/Date:0710113460 20.06.2018	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by **MSME** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
88039000	Aircraft Parts:Hinge-917C10012-1 (**Per unit weight = 0.18 Kg)**	76161000	Hardware AL 2024-T351 MS20001H12-7200 72 Aluminum Hinge"	616.50 Kg inclusive of 14% wastage

Note: Per unit weight of export item is 0.18 Kg.

RA concerned may take further necessary action as per the decision of NC.

17	**Case No.:278/15/80-ALC2/2018**	Party Name: FITCH METALS ENGINEERING INDIA PVT. LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00620/AM19/	RLA File :03/94/040/00262/AM19/	Lic.No/Date:0310822068 02.07.2018	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms **under GN-4 with accountability clause** on the recommendation of representative of **DHI**. RA concerned may take further necessary action as per the decision of NC.			

18	**Case No.:15/8/80-ALC2/2018**	Party Name: SEBROS INDUSTRIES PVT. LTD.	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00138/AM19/	RLA File :05/24/040/00185/AM19/	Lic.No/Date:0510407110 06.07.2018	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by **MSME** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
87089900	Other Parts and accessories of the Motor Vehicles of Heading 8701 to 8705 of STAINLESS STEEL SEAMLESS pipes/tubes, Tube-Valve Bore, Part # E1140032022A0 [Net wt. of Tubes 41815.24 kgs, @430gm per Pc]	73041110	**Relevant** Stainless Steel Seamless Pipes/ Tube Grade- AISI 304, OD 77(+/- 0.3mm), ID 69(+/- 0.3mm), Length- 5-6M	58930 Kg inclusive of 41% wastage after affecting 20% recovery

Note: The word "Relevant" may be added in the description of import item.

RA concerned may take further necessary action as per the decision of NC.

19	**Case No.:11/6/80-ALC2/2019**	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00082/AM20/	RLA File :05/24/040/00233/AM19/	Lic.No/Date:0510407270 23.07.2018	Deferred

Decision: The Committee considered the case as per the agenda and Consultant (Tech-3) informed that the firm's replies dated 02.08.2019 & 13.09.2019 are deficient. Therefore, the Committee decided to ask from the firm to furnish the following information as per advice of **Consultant (Tech-3):**

1. To provide dimensions of components to be manufactured from imported raw material at 48 to 52 in the sketch/drawing.
2. To submit drawing with all dimensions.

Case is deferred.

20	**Case No.:4/10/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00190/AM19/	RLA File :04/24/040/00061/AM19/	Lic.No/Date:0410164525 24.07.2018	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the recommendation of the representative of **DHI** as under: 1. Piping system for 2x660 MW Dhaka TPS project, total weight of the export product is 11,708 MT and the same may be incorporated in the license. 2. Quantity of import items (**Relevant steel pipes and tubes**) at Sl. No. 1 to 3 may be allowed as **1.02 Kgs/Kg content in the export product** taking **cue from SION C-1647**. **3.** Quantity of import item (**Fittings components**) at Sl. No. 4 may be allowed **under GN-4 with accountability clause.** 4. Quantity of import item (**Welding consumables**) at Sl. No. 5 may be allowed as per SION C-1647. **5.** Quantity of import items (**Components**) at Sl. No. 6 to 9 may be allowed **under GN-4 with accountability clause.** 6. Import items at Sl. No. 10 to 15 may be **deleted** as the firm has not given specific use as asked. RA concerned may take further necessary action as per the decision of NC.			

21	**Case No.:291/15/80-ALC2/2018**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00633/AM19/	RLA File :07/24/040/00140/AM19/	Lic.No/Date:0710113804 03.09.2018	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by **MSME** as under: **Export Product:** 1. Per unit weight of export item at Sl. No. 1 may be mentioned as 0.017 Kg. 2. Per unit weight of export item at Sl. No. 2 may be mentioned as 0.60Kg. 3. Per unit weight of export item at Sl. No. 3 may be mentioned as 0.022 Kg. **Import Products:** 1. Quantity of relevant import items at Sl. No. 1 may be allowed as 3060 Kg inclusive of 80% wastage after 20% recovery. 2. Quantity of relevant import item at Sl. No. 2 may be allowed on net to net basis (Weight of each import item is 0.855 Kg). 3. Quantity of relevant import item at Sl. No. 3 may be allowed as 4760 Kg inclusive of 116% wastage after 20% recovery. RA concerned may take further necessary action as per the decision of NC.			

22	**Case No.:3/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00276/AM19/	RLA File :03/94/040/00599/AM19/	Lic.No/Date:0310824314 09.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to call the firm for **personal hearing** to explain the case before Norms Committee as per advice of representative of **MSME** due to incomplete reply of the party. Case is deferred.			

23	**Case No.:4/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00277/AM19/	RLA File :03/94/040/00600/AM19/	Lic.No/Date:0310824317 09.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to call the firm for **personal hearing** to explain the case before Norms Committee as per advice of representative of **MSME** due to incomplete reply of the party. Case is deferred.			

24	**Case No.:5/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00278/AM19/	RLA File :03/94/040/00598/AM19/	Lic.No/Date:0310824375 11.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to call the firm for **personal hearing** to explain the case before Norms Committee as per advice of representative of **MSME** due to incomplete reply of the party. Case is deferred.			

25	**Case No.:12/12/80-ALC2/2018**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00285/AM19/	RLA File :03/94/040/00597/AM19/	Lic.No/Date:0310824374 11.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and decided to call the firm for **personal hearing** to explain the case before Norms Committee as per advice of representative of **MSME** due to incomplete reply of the party. Case is deferred.			

	Case No.:22/12/80-ALC2/2018	Party Name: CPS OIL & GAS EQUIPMENTS PVT LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00295/AM19/	RLA File :03/94/040/00630/AM19/	Lic.No/Date:0310824383 11.10.2018	Deferred
26	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 09.05.2019 followed by reminders on 07.06.2019, 24.07.2019 & 05.09.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:1/12/80-ALC2/2018	Party Name: JAICO ENTERPRISE LLP	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00274/AM19/	RLA File :03/94/040/00612/AM19/	Lic.No/Date:0310824420 12.10.2018	Deferred
27	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 09.05.2019 followed by reminders on 07.06.2019, 24.07.2019 & 05.09.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:23/12/80-ALC2/2018	Party Name: GENERAL INSTRUMENTS CONSORTIUM SOLE PROP.KULKARNI	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00296/AM19/	RLA File :03/94/040/00640/AM19/	Lic.No/Date:0310824478 16.10.2018	Deferred
28	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 09.05.2019 followed by reminders on 24.07.2019 & 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:241/15/80-ALC2/2018	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00583/AM19/	RLA File :07/24/040/00184/AM19/	Lic.No/Date:0710114051 25.10.2018	Approved
29	**Decision:** The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by **MSME** as under: **Export Product:** 1. Per unit weight of export item at Sl. No. 1 may be mentioned as 1.755 Kg. 2. Per unit weight of export item at Sl. No. 2 may be mentioned as 0.0004 Kg. 3. Per unit weight of export item at Sl. No. 3 may be mentioned as 0.009 Kg. 4. Per unit weight of export item at Sl. No. 4 may be mentioned as 0.005 Kg. 5. Per unit weight of export item at Sl. No. 5 may be mentioned as 0.04 Kg. 6. Per unit weight of export item at Sl. No. 6 may be mentioned as 0.047 Kg. **Import Products:** 1. Quantity of relevant import item at Sl. No. 1 may be allowed on net to net basis with per unit weight of import item as 2.735 Kg. 2. Quantity of import items at Sl. No. 2, 3 & 4 may be allowed under GN-4. 3. Quantity of import item at Sl. No. 5 may be allowed as 1.80 Kgs/Kg content of the export product. 4. Quantity of import item at Sl. No. 6 may be allowed as 1.86 Kgs/Kg content of the export product. RA concerned may take further necessary action as per the decision of NC.			

	Case No.:20/12/80-ALC2/2018	Party Name: MINDA SILCA ENGINEERING PVT LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00293/AM19/	RLA File :05/24/040/00433/AM19/	Lic.No/Date:0510408370 12.11.2018	Deferred
30	**Decision:** The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 22.05.2019 followed by I.D. reminders on 25.07.2019 & 05.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred			

	Case No.:267/15/80-ALC2/2018	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00609/AM19/	RLA File :03/95/040/00583/AM19/	Lic.No/Date:0310825583 11.12.2018	Deferred
31	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 29.07.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

32	**Case No.:268/15/80-ALC2/2018**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00610/AM19/	RLA File :03/95/040/00579/AM19/	Lic.No/Date:0310825584 11.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 29.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

33	**Case No.:269/15/80-ALC2/2018**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00611/AM19/	RLA File :03/95/040/00585/AM19/	Lic.No/Date:0310825585 11.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.11.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** to furnish the requisite information. Case is deferred.			

34	**Case No.:276/15/80-ALC2/2018**	Party Name: BIRLA FURUKAWA FIBRE OPTICS LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00618/AM19/	RLA File :03/94/040/00758/AM19/	Lic.No/Date:0310825749 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MeitY** was sent to the firm on 27.09.2019 followed by a reminder on 19.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

35	**Case No.:14/6/80-ALC2/2019**	Party Name: IND-SPHINX PRECISION LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00085/AM20/	RLA File :22/24/040/00069/AM19/	Lic.No/Date:2210016034 18.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **MSME**: 1. To provide detailed size of the export item. Case is deferred.			

36	**Case No.:20/14/80-ALC2/2018**	Party Name: ULTRA ENGINEERS	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00336/AM19/	RLA File :31/83/040/00150/AM19/	Lic.No/Date:3110067260 19.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI on 24.07.2019 for examination. However, the representative of **DHI** has informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

37	**Case No.:285/15/80-ALC2/2018**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00627/AM19/	RLA File :07/24/040/00237/AM19/	Lic.No/Date:0710114362 02.01.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by **MSME** as under: **Export Product:** 1. Per unit weight of export item at Sl. No. 1 may be mentioned as 0.50 Kg. 2. Per unit weight of export item at Sl. No. 2 may be mentioned as 0.56 Kg. 3. Per unit weight of export item at Sl. No. 3 may be mentioned as 1.10 Kg. 4. Per unit weight of export item at Sl. No. 4 may be mentioned as 1.20 Kg. 5. Per unit weight of export item at Sl. No. 5 may be mentioned as 0.449 Kg. 6. Per unit weight of export item at Sl. No. 6 may be mentioned as 0.274 Kg. 7. Per unit weight of export item at Sl. No. 7 may be mentioned as 0.483 Kg. 8. Per unit weight of export item at Sl. No. 8 may be mentioned as 0.375 Kg. 9. Per unit weight of export item at Sl. No. 9 may be mentioned as 0.16 Kg. 10. Per unit weight of export item at Sl. No. 10 may be mentioned as 0.218 Kg. **Import Products:** 1. Quantity of relevant import item at Sl. No. 1 may be allowed as **218 numbers** with per unit weight of import item as 3.36 Kg. 2. Quantity of relevant import item at Sl. No. 2 may be allowed as **214 numbers** with per unit weight of import item as 3.36 Kg. 3. Quantity of relevant import item at Sl. No. 3 may be allowed as **218 numbers** with per unit weight of import item as 10.975 Kg. 4. Quantity of relevant import item at Sl. No. 4 may be allowed as **218 numbers** with per unit weight of import item as 10.87 Kg. 5. Quantity of relevant import item at Sl. No. 5 may be allowed as **405 numbers** with per unit weight of import item as 3.45 Kg. 6. Quantity of relevant import item at Sl. No. 6 may be allowed as **405 numbers** with per unit weight of import item as 0.95 Kg. 7. Quantity of relevant import item at Sl. No. 7 may be allowed as **405 numbers** with per unit weight of import item as 4.43 Kg.			

	8. Quantity of relevant import item at Sl. No. 8 may be allowed as **405 numbers** with per unit weight of import item as 1.94 Kg. 9. Quantity of relevant import item at Sl. No. 9 may be allowed as **450 numbers** with per unit weight of import item as 0.61 Kg. 10. Quantity of relevant import item at Sl. No. 10 may be allowed as **384 numbers** with per unit weight of import item as 1.14 Kg. RA concerned may take further necessary action as per the decision of NC.

38	**Case No.:7/14/80-ALC2/2018**	Party Name: ROTZLER SERVICES PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00323/AM19/	RLA File :07/24/040/00236/AM19/	Lic.No/Date:0710114403 16.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 18.09.2019 for examination of the case. However, the representative of **MSME** has informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

39	**Case No.:313/15/80-ALC2/2018**	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00655/AM19/	RLA File :05/24/040/00627/AM19/	Lic.No/Date:0510409545 31.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 19.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

40	**Case No.:15/6/80-ALC2/2019**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00086/AM20/	RLA File :11/24/040/00024/AM19/	Lic.No/Date:1110028485 04.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019 followed by a reminder on 19.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

	Case No.:310/15/80-ALC2/2018	Party Name: TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00652/AM19/	RLA File :53/24/040/00013/AM19/	Lic.No/Date:5310019913 05.02.2019	Deferred
41	**Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 21.08.2019 followed by a reminder on 04.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

	Case No.:6/1/80-ALC2/2019	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00754/AM19/	RLA File :03/94/040/00999/AM19/	Lic.No/Date:0310827307 26.02.2019	Deferred
42	**Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MeitY** for examination of the case on 13.06.2019 followed by I.D. reminders on 23.08.2019 & 29.11.2019. However, comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.:8/1/80-ALC2/2019	Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00756/AM19/	RLA File :03/94/040/01048/AM19/	Lic.No/Date:0310827404 01.03.2019	Deferred
43	**Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 22.07.2019 followed by a reminder on 04.10.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind again** the firm for furnishing the requisite information. Case is deferred.			

	Case No.:50/1/80-ALC2/2019	Party Name: SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00798/AM19/	RLA File :34/24/040/00376/AM19/	Lic.No/Date:3410044963 08.03.2019	Approved
44	**Decision:** The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by **MSME** as under: **1.** Quantity of import items at Sl. No. 1 to 4, 11 to 13, 20 to 24, 30 to 34, 40 to 43, 50 to 54 & 60			

	to 64 may be allowed **under GN-4.** 2. Quantity of **relevant** import items at Sl. No. 5, 6, 14, 15, 25, 26, 35, 36, 44, 45, 55, 56 & 65 to 66 may be allowed as **1.05 Meter/Meter content in the export product**. 3. Quantity of **relevant** import items at Sl. No. 7 to 9, 16 to 18, 27, 28, 37, 38, 46 to 48, 57, 58, 67 & 68 may be allowed **on net to net basis**. 4. Quantity of rest of the import items may be allowed upto 2% of FoB value. RA concerned may take further necessary action as per the decision of NC.

45	**Case No.:44/1/80-ALC2/2019**	Party Name: COFLE TAYLOR INDIA CONTROL CABLES & SYSTEMS PRIVAT	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00792/AM19/	RLA File :04/24/040/00266/AM19/	Lic.No/Date:0410165321 14.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 17.05.2019 followed by I.D. reminders on 22.07.2019 & 05.11.2019. However, the representative of **MSME** has informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

46	**Case No.:12/2/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00805/AM19/	RLA File :05/24/040/00738/AM19/	Lic.No/Date:0510410085 28.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **MSME**: 1. Wastage justification and step wise wastage along with process to be provided. 2. Blank size and weight to be provided. 3. Drawing to be provided. Case is deferred.			

47	**Case No.:3/2/80-ALC2/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00003/AM20/	RLA File :31/83/040/00298/AM19/	Lic.No/Date:3110067366 02.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI on 22.07.2019 for examination. However, the matter was discussed in the meeting and the Committee decided to refer the case to **Consultant (Tech-3)** for examination as no comments are being furnished by DHI. Case is deferred.			

48	**Case No.:1/4/80-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00016/AM20/	RLA File :03/95/040/00051/AM20/	Lic.No/Date:0310828571 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MeitY** on 31.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MeitY** for expediting the comments. Case is deferred.			

49	**Case No.:2/4/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00017/AM20/	RLA File :31/83/040/00009/AM20/	Lic.No/Date:3110067390 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 22.07.2019 followed by a reminder on 04.10.2019. However, no reply has been received yet. Therefore, the Committee decided **to remind again the firm** for furnishing the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

50	**Case No.:3/4/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00018/AM20/	RLA File :31/83/040/00010/AM20/	Lic.No/Date:3110067391 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 22.07.2019 followed by a reminder on 04.10.2019. However, no reply has been received yet. Therefore, the Committee decided **to remind again the firm** for furnishing the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

51	**Case No.:4/4/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00019/AM20/	RLA File :31/83/040/00011/AM20/	Lic.No/Date:3110067392 24.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 23.07.2019 followed by a reminder on 04.10.2019. However, no reply has been received yet. Therefore, the Committee decided **to remind again the firm** for furnishing the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

	Case No.:5/4/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00020/AM20/	RLA File :05/24/040/00033/AM20/	Lic.No/Date:0510410376 25.04.2019	Deferred
52	**Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **MSME**: 1. Wastage justification and step wise wastage along with process to be provided. 2. Blank size and weight to be provided. 3. Drawing to be provided. Case is deferred.			

	Case No.:7/4/80-ALC2/2019	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00022/AM20/	RLA File :05/24/040/00016/AM20/	Lic.No/Date:0510410395 26.04.2019	Deferred
53	**Decision:** The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** for examination of the case on 10.06.2019 followed by I.D. reminders on 22.07.2019 & 05.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.:9/4/80-ALC2/2019	Party Name: ERBATECH MACHINERY P LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00024/AM20/	RLA File :32/24/040/00004/AM20/	Lic.No/Date:3210078932 29.04.2019	Deferred
54	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Coimbatore** and in this regard a letter was sent to the firm & **RA, Coimbatore** on 23.07.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

55	**Case No.:12/4/80-ALC2/2019**	Party Name: FREEDOM OPTHALMIC PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00027/AM20/	RLA File :04/24/040/00018/AM20/	Lic.No/Date:0410165526 30.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 21.08.2019 followed by a reminder on 04.11.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind again the firm** for furnishing the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

56	**Case No.:13/4/80-ALC2/2019**	Party Name: SRI RAM INDUSTRIES	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00028/AM20/	RLA File :04/24/040/00157/AM19/	Lic.No/Date:0410165532 01.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019 followed by a reminder on 19.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

57	**Case No.:14/4/80-ALC2/2019**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00029/AM20/	RLA File :03/94/040/01131/AM19/	Lic.No/Date:0310828702 01.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MeitY** on 03.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

58	**Case No.:17/4/80-ALC2/2019**	Party Name: SAIRA ASIA INTERIORS PVT. LTD.	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00032/AM20/	RLA File :34/24/040/00035/AM20/	Lic.No/Date:3410045102 01.05.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by **MSME** as under: **1.** Quantity of **relevant** import items at Sl. No. 1 to 5, 11 to 15, 21 to 24, 31 to 34, 41 to 45 & 51			

	to 55 may be allowed **under GN-4.** 2. Quantity of **relevant** import items at Sl. No. 6, 7, 16, 17, 25, 26, 35, 36, 46, 47, 56 & 57 may be allowed as **1.05 Meter/Meter content in the export product**. 3. Quantity of **relevant** import items at Sl. No. 8, 9, 18, 19, 27 to 29, 37 to 39, 48, 49, 58 & 59 may be allowed **on net to net basis**. **4.** Quantity of **relevant** import items at Sl. No. 10, 20, 30, 40, 50 & 60 may be allowed upto **2% of FoB value.** RA concerned may take further necessary action as per the decision of NC.

59	**Case No.:15/4/80-ALC2/2019**	Party Name: CHIRAG UDYOG	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00030/AM20/	RLA File :05/23/040/00054/AM20/	Lic.No/Date:0510410451 02.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to ask the firm for the following information on the advice of **Consultant (Tech-3):** 1. Specific items of export with quantity in number & weight. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Sheet layout diagram of the material indicating the wastage during blanking. Case is deferred.			

60	**Case No.:16/4/80-ALC2/2019**	Party Name: BLISS ANAND PVT. LTD.	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00031/AM20/	RLA File :05/23/040/00051/AM20/	Lic.No/Date:0510410480 03.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** for examination of the case on 03.06.2019 followed by I.D. reminders on 22.07.2019 & 05.11.2019. However, no comments have been received yet. Hence, the Committee decided wait for the comments. Case is deferred.			

61	**Case No.:21/4/80-ALC2/2019**	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00036/AM20/	RLA File :05/24/040/00057/AM20/	Lic.No/Date:0510410488 06.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that firm's reply was sent to Consultant (Tech 1) on 03.12.2019. However, in the meeting **Consultant (Tech 1)** informed that the case is under examination. Hence, the Committee decided to wait for the comments. Case is deferred.			

62	**Case No.:20/4/80-ALC2/2019**	Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00035/AM20/	RLA File :05/24/040/00053/AM20/	Lic.No/Date:0510410509 07.05.2019	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms on the recommendation of representative of **DHI** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
87088000	REAR TOE LINK [AUTO PARTS]	87088099	J9D3-5K896-AA RP14-X590 SUSPENSION BUSH	As per **GN-4 with accountability clause**

RA concerned may take further necessary action as per the decision of NC.

63	**Case No.:19/4/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD.	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00034/AM20/	RLA File :05/24/040/00762/AM19/	Lic.No/Date:0510410518 08.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **MSME**: 1. Wastage justification and step wise wastage along with process to be provided. 2. Blank size and weight to be provided. 3. Drawing to be provided. Case is deferred.			

64	**Case No.:18/4/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00033/AM20/	RLA File :09/24/040/00058/AM20/	Lic.No/Date:0910067492 10.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **MSME**: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.			

65	**Case No.:26/5/80-ALC2/2019**	Party Name: ROTHE ERDE INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00064/AM20/	RLA File :31/83/040/00035/AM20/	Lic.No/Date:3110067430 28.05.2019	Approved
	Decision: The Committee considered the case as per agenda and decided to **ratify** the ad-hoc norms as per written comments of **DPIIT** vide U. O. No.: P-47011/25/2019-TSW dated 13.11.2019. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

66	**Case No.:28/5/80-ALC2/2019**	Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00066/AM20/	RLA File :31/83/040/00028/AM20/	Lic.No/Date:3110067433 29.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 04.10.2019 followed by a reminder on 19.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

	Case No.:29/5/80-ALC2/2019	Party Name: SHIRODKAR PRECI COMP PVT LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00067/AM20/	RLA File :31/83/040/00027/AM20/	Lic.No/Date:3110067434 29.05.2019	Deferred
67	**Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 04.10.2019 followed by a reminder on 19.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

	Case No.:30/5/80-ALC2/2019	Party Name: TIAGO CHEM	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00068/AM20/	RLA File :34/24/040/00075/AM20/	Lic.No/Date:3410045178 30.05.2019	Deferred
68	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 26.07.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:32/5/80-ALC2/2019	Party Name: FUTURE TECH ENGINEERING PVT. LTD.	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00070/AM20/	RLA File :07/24/040/00050/AM20/	Lic.No/Date:0710115000 31.05.2019	Deferred
69	**Decision:** The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** for examination of the case on 13.08.2019 followed by reminder on 05.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.:33/5/80-ALC2/2019	Party Name: GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00071/AM20/	RLA File :05/23/040/00096/AM20/	Lic.No/Date:0510410791 03.06.2019	Deferred
70	**Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 03.07.2019 followed by an I.D. Reminder on 23.08.2019. However, no comments have been received yet. Hence, the Committee decided to **remind MSME**. Case is deferred.			

71	**Case No.:1/6/80-ALC2/2019**	Party Name: SHIVALIK BIMETAL CONTROLS LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00072/AM20/	RLA File :05/24/040/00129/AM20/	Lic.No/Date:0510410810 04.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hardcopy of application as received from **RA, New Delhi** on 11.06.2019 was incomplete and in this regard, a letter for hardcopy was sent to the firm & **RA, New Delhi** on 24.07.2019 followed by a reminder on 26.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

72	**Case No.:2/6/80-ALC2/2019**	Party Name: LAXMI DENTAL EXPORT PVT. LTD.	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00073/AM20/	RLA File :03/95/040/00207/AM20/	Lic.No/Date:0310829403 04.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of representative of **Consultant (Tech 1):** 1. To provide details of exact size and weight of both import and export items. 2. To provide details of percentage wastage claimed, if any, with justification. Case is deferred.			

73	**Case No.:4/6/80-ALC2/2019**	Party Name: MAGNA AUTOMOTIVE INDIA PVT LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00075/AM20/	RLA File :04/24/040/00049/AM20/	Lic.No/Date:0410165680 06.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 30.07.2019 followed by a reminder on 05.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for comments. Case is deferred.			

74	**Case No.:5/6/80-ALC2/2019**	Party Name: ERBATECH MACHINERY PVT LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00076/AM20/	RLA File :32/24/040/00017/AM20/	Lic.No/Date:3210078986 06.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 22.08.2019 followed by a reminder on 04.11.2019. However, no reply has been received yet. Hence, the Committee decided to **remind again the firm** for furnishing the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

	Case No.:8/6/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00079/AM20/	RLA File :34/24/040/00071/AM20/	Lic.No/Date:3410045192 06.06.2019	Approved

75

Decision: The Committee considered the case as per the agenda and decided to ratify the norms on the recommendation of representative of **MSME** as under :

ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84137099	Synchronous Drain Pump DPS25-375 Part No. 612000375	1	40169350	Washer Part No. 6290286	As per GN-4
		2	39021000	Granulate Hostacom G3 N01 (Polypropylene) Part No. 25038	1.05 Kgs/Kg content in the export product
		3	39021000	Granulate Santoprene 201-55 (Polypropylene) Part No. 25019	1.05 Kgs/Kg content in the export product
		4	39269099	Bearing Support Complete Part No. 6290378	As per GN
		5	40169390	Rubber Damper Part No. 1320357	As per GN
		6	84139190	Cam With Shaft Eb25 Part No. 4800334	As per GN
		7	84139190	Rotor (Magnet) Eb25 Part No. 6406913	As per GN
		8	39021000	Granulate Latamid 6.6H2G25-V0CT1 (Polypropylene) Part No. 25029	1.05 Kgs/Kg content in the export product
		9	74081990	Enamelled Copper Wire Part No. 21183	1.05 Kgs/Kg content in the export product
		10	39269099	Tab Terminal Part No. 6540117	As per GN-4

RA concerned may take further necessary action as per the decision of NC.

	Case No.:6/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00077/AM20/	RLA File :03/95/040/00221/AM20/	Lic.No/Date:0310829486 07.06.2019	Deferred

76

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments given by **DPIIT** vide U. O. No.: P-47011/313/2019-TSW dated 25.11.2019**:**

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of

	other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 4. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002. 5. Quantities of import items at Sl. No. 1 to 4 (Forgings) in Nos. in addition to their weights. Case is deferred.

77	**Case No.:7/6/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00078/AM20/	RLA File :03/95/040/00206/AM20/	Lic.No/Date:0310829488 07.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/313/2019-TSW dated 25.11.2019**:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 4. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002. 5. Quantities of import items at Sl. No. 1 to 5 (Forgings) in Nos. in addition to their weights. Case is deferred.			

78	**Case No.:10/6/80-ALC2/2019**	Party Name: TEMA INDIA LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00081/AM20/	RLA File :03/95/040/00229/AM20/	Lic.No/Date:0310829553 11.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments given by DPIIT vide U. O. No.: P-47011/313/2019-TSW dated 25.11.2019**:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 4. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002. 5. Quantities of import items at Sl. No. 1 to 3 (Forgings) in Nos. in addition to their weights. Case is deferred.			

79	**Case No.:12/6/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00083/AM20/	RLA File :05/24/040/00144/AM20/	Lic.No/Date:0510410880 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 31.07.2019 followed by a reminder on 05.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

80	**Case No.:13/6/80-ALC2/2019**	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00084/AM20/	RLA File :02/24/040/00038/AM20/	Lic.No/Date:0210209240 11.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 14.08.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided **to remind MSME** for expediting the comments. Case is deferred.			

	Case No.:16/6/80-ALC2/2019	Party Name: TEMA INDIA LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00087/AM20/	RLA File :03/95/040/00239/AM20/	Lic.No/Date:0310829596 12.06.2019	Deferred
81	**Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments given by **DPIIT** vide U. O. No.: P-47011/313/2019-TSW dated 25.11.2019**:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification & supported by documentary evidence/drawing etc. 4. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002. 5. Quantities of import items at Sl. No. 4 to 8 (Forgings) and 13 in Nos. in addition to their weights. Case is deferred.			

	Case No.:17/6/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00088/AM20/	RLA File :05/23/040/00062/AM20/	Lic.No/Date:0510410932 14.06.2019	Deferred
82	**Decision:** The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** on 03.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.:18/6/80-ALC2/2019	Party Name: AVLIGHT AUTOMOTIVES LTD.	Meet No/Date:16/80-ALC2/2019 * 04.12.2019	**Status:**
	HQ File :01/80/050/00089/AM20/	RLA File :05/23/040/00063/AM20/	Lic.No/Date:0510410933 14.06.2019	Deferred
83	**Decision:** The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** on 03.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

84	**Case No.:21/6/80-ALC2/2019**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00092/AM20/	RLA File :05/23/040/00111/AM20/	Lic.No/Date:0510410946 14.06.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments given by **DPIIT** vide U. O. No.: P-47011/313/2019-TSW dated 25.11.2019**:** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002. 6. Quantities of import items at Sl. No. 9, 10, 27 & 28 (Forgings) in Nos. in addition to their weights. 7. Detailed calculations for the quantities of welding materials required for overlay (Sl. No. 18 to 21, 23, 24 & 29) supported by overlay areas and thicknesses. Case is deferred.			

85	**Case No.:1/8/80-ALC2/2019**	Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00113/AM20/	RLA File :07/24/040/00081/AM20/	Lic.No/Date:0710115134 05.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Bangalore** and in this regard a letter was sent to the firm & **RA, Bangalore** on 23.08.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:2/8/80-ALC2/2019	Party Name: KABY PRECISION MACHINING PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00114/AM20/	RLA File :09/24/040/00176/AM20/	Lic.No/Date:0910067755 05.07.2019	Deferred
86	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 23.08.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:7/8/80-ALC2/2019	Party Name: MICRON SPECMA (INDIA) PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00119/AM20/	RLA File :33/24/040/00015/AM20/	Lic.No/Date:3310030562 08.07.2019	Deferred
87	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Panipat** and in this regard a letter was sent to the firm & **RA, Panipat** on 23.08.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:3/8/80-ALC2/2019	Party Name: ULTRA ENGINEERS	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00115/AM20/	RLA File :31/83/040/00058/AM20/	Lic.No/Date:3110067470 10.07.2019	Approved
88	**Decision:** The Committee considered the case as per the agenda and noted that the case was referred to DHI on 18.09.2019 for examination. However, the matter was discussed in the meeting and the Committee decided to **refer the case to Consultant (Tech-3)** for examination as no comments are being furnished by DHI. Case is deferred.			

	Case No.:5/8/80-ALC2/2019	Party Name: VALEO INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00117/AM20/	RLA File :04/24/040/00067/AM20/	Lic.No/Date:0410165826 12.07.2019	Deferred
89	**Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to MSME on 05.08.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

90	**Case No.:6/8/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00118/AM20/	RLA File :09/24/040/00199/AM20/	Lic.No/Date:0910067781 12.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 04.10.2019 followed by a reminder on 19.11.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

91	**Case No.:8/8/80-ALC2/2019**	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00120/AM20/	RLA File :04/24/040/00068/AM20/	Lic.No/Date:0410165827 15.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI on 06.09.2019 for examination. However, the matter was discussed in the meeting and the Committee **decided to refer the case to Consultant (Tech-3)** for examination as no comments are being furnished by DHI. Case is deferred.			

92	**Case No.:9/8/80-ALC2/2019**	Party Name: ANSTECH	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00121/AM20/	RLA File :34/24/040/00127/AM20/	Lic.No/Date:3410045281 15.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm **& RA, Vadodara** on 23.08.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

93	**Case No.:10/8/80-ALC2/2019**	Party Name: ULTRA ENGINEERS	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00122/AM20/	RLA File :31/83/040/00056/AM20/	Lic.No/Date:3110067477 17.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to DHI on 17.09.2019 for examination. However, the matter was discussed in the meeting and the			

	Committee decided to **refer the case to Consultant (Tech-3)** for examination as no comments are being furnished by DHI. Case is deferred.

94	**Case No.:11/8/80-ALC2/2019**	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00123/AM20/	RLA File :03/94/040/00303/AM20/	Lic.No/Date:0310830379 17.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MeitY** on 26.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

95	**Case No.:12/8/80-ALC2/2019**	Party Name: ZOBELE INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00124/AM20/	RLA File :03/95/040/00352/AM20/	Lic.No/Date:0310830415 18.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Mumbai** and in this regard a letter was sent to the firm & **RA, Mumbai** on 23.08.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

96	**Case No.:13/8/80-ALC2/2019**	Party Name: HORIZON CHUTES PVT LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00125/AM20/	RLA File :31/83/040/00064/AM20/	Lic.No/Date:3110067480 18.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm **& RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 23.08.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:3/9/80-ALC2/2019	Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00128/AM20/	RLA File :31/83/040/00067/AM20/	Lic.No/Date:3110067484 25.07.2019	Deferred
97	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 14.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:1/10/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
98	HQ File :01/80/050/00139/AM20/	RLA File :34/24/040/00138/AM20/	Lic.No/Date:3410045343 06.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **MSME** for examination & comments. Case is deferred.			

	Case No.:2/10/80-ALC2/2019	Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00140/AM20/	RLA File :04/24/040/00079/AM20/	Lic.No/Date:0410165942 07.08.2019	Deferred
99	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Chennai** and in this regard a letter was sent to the firm & **RA, Chennai** on 14.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:4/10/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
100	HQ File :01/80/050/00142/AM20/	RLA File :34/24/040/00145/AM20/	Lic.No/Date:3410045361 08.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **MSME** for examination & comments. Case is deferred.			

101	**Case No.:5/10/80-ALC2/2019**	Party Name: JKS ENGINEERING	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00143/AM20/	RLA File : 32/24/040/00033/AM20/	Lic.No/Date:3210079060 08.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Coimbatore** and in this regard a letter was sent to the firm & **RA, Coimbatore** on 16.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

102	**Case No.:6/10/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00144/AM20/	RLA File :34/24/040/00152/AM20/	Lic.No/Date:3410045365 09.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 11.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

103	**Case No.:7/10/80-ALC2/2019**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00145/AM20/	RLA File :07/24/040/00106/AM20/	Lic.No/Date:0710115278 13.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments of **Consultant (Tech-3):** 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. To provide clarification for, how the diameter of import item at Sl. No. 3 is 28mm while diameter of export item is shown as 12.80mm. Case is deferred.			

104	**Case No.:8/10/80-ALC2/2019**	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00146/AM20/	RLA File :56/24/040/00012/AM20/	Lic.No/Date:5610005668 13.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **DPIIT** for the examination as per advice of representative of MSME. Case is deferred.			

105	**Case No.:10/10/80-ALC2/2019**	Party Name: SHAKTI PUMPS INDIA LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00148/AM20/	RLA File :56/24/040/00013/AM20/	Lic.No/Date:5610005671 19.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **DPIIT** for the examination as per advice of representative of MSME. Case is deferred.			

106	**Case No.:11/10/80-ALC2/2019**	Party Name: AVLIGHT AUTOMOTIVES PVT. LTD.	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00149/AM20/	RLA File :05/23/040/00164/AM20/	Lic.No/Date:0510411553 20.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 11.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

107	**Case No.:12/10/80-ALC2/2019**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00150/AM20/	RLA File :03/94/040/00329/AM20/	Lic.No/Date:0310831081 20.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **DPIIT** for examination & comments. Case is deferred.			

108	**Case No.:13/10/80-ALC2/2019**	Party Name: CAPCO WATER SOLUTIONS PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00151/AM20/	RLA File :03/94/040/00273/AM20/	Lic.No/Date:0310831168 22.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 11.09.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments. Case is deferred.			

109	**Case No.:14/10/80-ALC2/2019**	Party Name: PENGUIN PETROLEUM SERVICES PVT.LTD,	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00152/AM20/	RLA File :03/95/040/00505/AM20/	Lic.No/Date:0310831190 23.08.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that the case was already **withdrawn in Meeting No. 14/80 dated 06.11.2019 as RA, Mumbai had** informed vide email dated 14.10.2019 that the above AA was **issued on repeat basis**. Therefore, the Committee decided to **withdraw** the case from the agenda. Case is withdrawn.			

110	**Case No.:15/10/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00153/AM20/	RLA File :34/24/040/00164/AM20/	Lic.No/Date:3410045391 23.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm **& RA, Vadodara** on 11.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

111	**Case No.:16/10/80-ALC2/2019**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00154/AM20/	RLA File :03/95/040/00393/AM20/	Lic.No/Date:0310831221 26.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the case has been referred to DHI on 27.11.2019 for examination. However, the representative of **DHI** informed that export items does not pertain to them. Hence, the Committee decided to refer the case to **Consultant (Tech-3)** for examination & comments. Case is deferred.			

112	**Case No.:17/10/80-ALC2/2019**	Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00155/AM20/	RLA File :05/24/040/00304/AM20/	Lic.No/Date:0510411630 26.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to DHI on 30.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments. Case is deferred.			

	Case No.:18/10/80-ALC2/2019	Party Name: DECON INDIA PLASTICS PVT LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00156/AM20/	RLA File :31/83/040/00079/AM20/	Lic.No/Date:3110067515 26.08.2019	Deferred
113	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 11.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:19/10/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00157/AM20/	RLA File :09/24/040/00272/AM20/	Lic.No/Date:0910067939 27.08.2019	Deferred
114	**Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 18.09.2019 followed by a reminder on 22.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.:20/10/80-ALC2/2019	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
115	HQ File :01/80/050/00158/AM20/	RLA File :33/24/040/00017/AM20/	Lic.No/Date:3310030578 27.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and decided to refer the case to **DPIIT** for the examination as per advice of representative of MSME. Case is deferred.			

	Case No.:21/10/80-ALC2/2019	Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
116	HQ File :01/80/050/00159/AM20/	RLA File :04/24/040/00091/AM20/	Lic.No/Date:0410166015 28.08.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 16.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments. Case is deferred.			

117	**Case No.:22/10/80-ALC2/2019**	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00160/AM20/	RLA File :05/23/040/00208/AM20/	Lic.No/Date:0510411660 28.08.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per advice of representative of **DHI:** 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 4. Pipes proposed for import may be given in length. 5. Components like item No. 16 to 28 may be given in number in addition to weight with specific use in the export product. Case is deferred.			

118	**Case No.:1/12/80-ALC2/2019**	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00173/AM20/	RLA File :07/24/040/00135/AM20/	Lic.No/Date:0710115448 18.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 26.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

119	**Case No.:2/12/80-ALC2/2019**	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00174/AM20/	RLA File :34/24/040/00185/AM20/	Lic.No/Date:3410045459 19.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Vadodara** & the firm and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

120	**Case No.:3/12/80-ALC2/2019**	Party Name: FINE PAC STRUCTURES PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00175/AM20/	RLA File :31/83/040/00088/AM20/	Lic.No/Date:3110067537 20.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 21.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments. Case is deferred.			

121	**Case No.:4/12/80-ALC2/2019**	Party Name: FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00176/AM20/	RLA File :31/83/040/00008/AM20/	Lic.No/Date:3110067543 24.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

122	**Case No.:5/12/80-ALC2/2019**	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00177/AM20/	RLA File :03/94/040/00480/AM20/	Lic.No/Date:0310831805 25.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

123	**Case No.:6/12/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00178/AM20/	RLA File :05/24/040/00338/AM20/	Lic.No/Date:0510411950 25.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

124	**Case No.:7/12/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00179/AM20/	RLA File :05/24/040/00340/AM20/	Lic.No/Date:0510411951 25.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

125	**Case No.:8/12/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00180/AM20/	RLA File :09/24/040/00336/AM20/	Lic.No/Date:0910068046 27.09.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

126	**Case No.:9/12/80-ALC2/2019**	Party Name: BANGALORE BIOTECH LABS PVT LTD.	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00181/AM20/	RLA File :07/24/040/00144/AM20/	Lic.No/Date:0710115485 27.09.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of **DPIIT** vide U. O. No. P-47011/299/2019-TSW dated 25.11.2019. (Copy enclosed) RA concerned may take further necessary action as per the decision of NC.			

127	**Case No.:10/12/80-ALC2/2019**	Party Name: AUTO TECH INDUSTRIES INDIA PVT LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00182/AM20/	RLA File :04/24/040/00105/AM20/	Lic.No/Date:0410166124 01.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 26.11.2019. However, no comments been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

	Case No.:11/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PVT LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00183/AM20/	RLA File :09/24/040/00345/AM20/	Lic.No/Date:0910068052 01.10.2019	Deferred
128	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:12/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PVT LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00184/AM20/	RLA File :09/24/040/00344/AM20/	Lic.No/Date:0910068053 01.10.2019	Deferred
129	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:13/12/80-ALC2/2019	Party Name: AZAD ENGINEERING PVT LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00185/AM20/	RLA File :09/24/040/00346/AM20/	Lic.No/Date:0910068054 01.10.2019	Deferred
130	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:1/14/80-ALC2/2019	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00197/AM20/	RLA File :05/24/040/00388/AM20/	Lic.No/Date:0510412156 17.10.2019	Deferred
131	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

132	**Case No.:2/14/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00198/AM20/	RLA File :05/24/040/00392/AM20/	Lic.No/Date:0510412157 17.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

133	**Case No.:3/14/80-ALC2/2019**	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00199/AM20/	RLA File :05/23/040/00283/AM20/	Lic.No/Date:0510412171 17.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

134	**Case No.:4/14/80-ALC2/2019**	Party Name: NIDEC INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00200/AM20/	RLA File :05/24/040/00403/AM20/	Lic.No/Date:0510412197 21.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

135	**Case No.:5/14/80-ALC2/2019**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00201/AM20/	RLA File :02/24/040/00100/AM20/	Lic.No/Date:0210209491 22.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Kolkata & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

136	**Case No.:6/14/80-ALC2/2019**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00202/AM20/	RLA File :02/24/040/00107/AM20/	Lic.No/Date:0210209503 23.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Kolkata & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

137	**Case No.:7/14/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00203/AM20/	RLA File :31/83/040/00096/AM20/	Lic.No/Date:3110067581 23.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

138	**Case No.:8/14/80-ALC2/2019**	Party Name: HINDUSTAN RUBBER INDUSTRIES	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00204/AM20/	RLA File :05/23/040/00294/AM20/	Lic.No/Date:0510412270 25.10.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments of **Consultant (Tech-1):** 1. Net weight of export product. 2. Net weight of Rubber Compound in export. 3. Complete manufacturing process indicating wastage at each stage of manufacturing. Case is deferred.			

139	**Case No.:9/14/80-ALC2/2019**	Party Name: HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00205/AM20/	RLA File :02/24/040/00111/AM20/	Lic.No/Date:0210209515 28.10.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hardcopy of application has not yet been received from **RA, Kolkata & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:10/14/80-ALC2/2019	Party Name: TENOVA INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00206/AM20/	RLA File :07/24/040/00154/AM20/	Lic.No/Date:0710115616 28.10.2019	Deferred
140	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:11/14/80-ALC2/2019	Party Name: FERRA AEROSPACE PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00207/AM20/	RLA File :07/24/040/00164/AM20/	Lic.No/Date:0710115617 29.10.2019	Deferred
141	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:12/14/80-ALC2/2019	Party Name: MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00208/AM20/	RLA File :07/24/040/00156/AM20/	Lic.No/Date:0710115619 29.10.2019	Deferred
142	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore & the firm** and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case. Case is deferred.			

	Case No.:1/16/80-ALC2/2019	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00211/AM20/	RLA File :07/24/040/00170/AM20/	Lic.No/Date:0710115658 08.11.2019	Deferred
143	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore & the firm**. Therefore, the Committee decided to request from **RA, Bangalore** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

144	**Case No.:2/16/80-ALC2/2019**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00212/AM20/	RLA File :03/95/040/00761/AM20/	Lic.No/Date:0310832682 08.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm.** Therefore, the Committee decided to request from **RA, Mumbai and the firm** to furnish the hard copy of application for examination of the case. Case is deferred.			

145	**Case No.:3/16/80-ALC2/2019**	Party Name: SAMIRI EQUIPMENTS & ENGINEERS PVT.LTD.	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00213/AM20/	RLA File :03/95/040/00758/AM20/	Lic.No/Date:0310832707 11.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai and the firm** to furnish the hard copy of application for examination of the case. Case is deferred.			

146	**Case No.:5/16/80-ALC2/2019**	Party Name: LM WIND POWER BLADES INDIA PVT. LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00215/AM20/	RLA File :34/24/040/00242/AM20/	Lic.No/Date:3410045605 13.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Vadodara & the firm**. Therefore, the Committee decided to request from **RA, Vadodara and the firm** to furnish the hard copy of application for examination of the case. Case is deferred.			

147	**Case No.:4/16/80-ALC2/2019**	Party Name: BLISS ANAND PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00214/AM20/	RLA File :05/23/040/00311/AM20/	Lic.No/Date:0510412485 14.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm**. Therefore, the Committee decided to request from **RA, New Delhi and the firm** to furnish the hard copy of application for examination of the case. Case is deferred.			

	Case No.:6/16/80-ALC2/2019	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00216/AM20/	RLA File :09/24/040/00409/AM20/	Lic.No/Date:0910068185 14.11.2019	Deferred
148	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad & the firm.** Therefore, the Committee decided to request from **RA, Hyderabad and the firm** to furnish the hard copy of application for examination of the case. Case is deferred.			

	Case No.:7/16/80-ALC2/2019	Party Name: MATRIX CUTTING TOOLS PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00217/AM20/	RLA File :05/24/040/00480/AM20/	Lic.No/Date:0510412508 15.11.2019	Deferred
149	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm**. Therefore, the Committee decided to request from **RA, New Delhi and the firm** to furnish the hard copy of application for examination of the case. Case is deferred.			

	Case No.:8/16/80-ALC2/2019	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00218/AM20/	RLA File :09/24/040/00408/AM20/	Lic.No/Date:0910068192 18.11.2019	Deferred
150	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad & the firm**. Therefore, the Committee decided to request from **RA, Hyderabad and the firm** to furnish the hard copy of application for examination of the case. Case is deferred.			

	Case No.:9/16/80-ALC2/2019	Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.,	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00219/AM20/	RLA File :03/94/040/00644/AM20/	Lic.No/Date:0310832842 18.11.2019	Deferred
151	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai and the firm** to furnish the hard copy of application for examination of the case. Case is deferred.			

	Case No.:10/16/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00220/AM20/	RLA File :05/24/040/00462/AM20/	Lic.No/Date:0510412549 19.11.2019	Deferred
152	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm**. Therefore, the Committee decided to request from **RA, New Delhi and the firm** to furnish the hard copy of application for examination of the case. Case is deferred.			

	Case No.:11/16/80-ALC2/2019	Party Name: GRADUATE AGRO & MECHANICAL ENGINEERS	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00221/AM20/	RLA File :50/24/040/00013/AM20/	Lic.No/Date:5010002587 19.11.2019	Deferred
153	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Nagpur & the firm**. Therefore, the Committee decided to request from **RA, Nagpur and the firm** to furnish the hard copy of application for examination of the case. Case is deferred.			

	Case No.:12/16/80-ALC2/2019	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00222/AM20/	RLA File :34/24/040/00249/AM20/	Lic.No/Date:3410045625 19.11.2019	Deferred
154	**Decision:** The Committee considered the case as per the agenda and decided to refer the case to **MSME** for examination & comments. Case is deferred.			

	Case No.:13/16/80-ALC2/2019	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00223/AM20/	RLA File :05/24/040/00479/AM20/	Lic.No/Date:0510412570 21.11.2019	Deferred
155	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

156	**Case No.:14/16/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00224/AM20/	RLA File :05/24/040/00490/AM20/	Lic.No/Date:0510412571 21.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

157	**Case No.:15/16/80-ALC2/2019**	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00225/AM20/	RLA File :03/95/040/00808/AM20/	Lic.No/Date:0310832929 21.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

158	**Case No.:16/16/80-ALC2/2019**	Party Name: VALEO INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00226/AM20/	RLA File :04/24/040/00131/AM20/	Lic.No/Date:0410166294 21.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Chennai** & the firm. Therefore, the Committee decided to request from **RA, Chennai** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

159	**Case No.:17/16/80-ALC2/2019**	Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00227/AM20/	RLA File :05/23/040/00326/AM20/	Lic.No/Date:0510412636 25.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

	Case No.:18/16/80-ALC2/2019	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00228/AM20/	RLA File :05/24/040/00499/AM20/	Lic.No/Date:0510412651 26.11.2019	Deferred
160	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

	Case No.:19/16/80-ALC2/2019	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:16/80-ALC2/2019 & 04.12.2019	**Status:**
	HQ File :01/80/050/00229/AM20/	RLA File :31/83/040/00115/AM20/	Lic.No/Date:3110067611 26.11.2019	Deferred
161	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune** & the firm. Therefore, the Committee decided to request from **RA, Pune** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

	Case No.:20/16/80-ALC2/2019	Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00230/AM20/	RLA File :03/95/040/00815/AM20/	Lic.No/Date:0310832991 26.11.2019	Deferred
162	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

	Case No.:21/16/80-ALC2/2019	Party Name: LOYAL EQUIPMENTS LIMITED	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00231/AM20/	RLA File :08/24/040/00257/AM20/	Lic.No/Date:0810146666 28.11.2019	Deferred
163	**Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Ahmedabad** & the firm. Therefore, the Committee decided to request from **RA, Ahmedabad** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

164	**Case No.:22/16/80-ALC2/2019**	Party Name: ARIHANT INDUSTRIES	Meet No/Date:16/80-ALC2/2019 04.12.2019	**Status:**
	HQ File :01/80/050/00232/AM20/	RLA File :33/24/040/00026/AM20/	Lic.No/Date:3310030617 28.11.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Panipat** & the firm. Therefore, the Committee decided to request from **RA, Panipat** and the firm to furnish the hard copy of application for examination of the case. Case is deferred.			

Manual Cases

Sl. No. 398

Case No. **24/6/80-ALC2/2016**	**M/s Autocomp Corporation Panse Private Limited**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 3110066115 dated 12.04.2016		
HQ. No.: 01/80/050/00183/AM17	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00002/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No**. 0**9/**80-ALC2/2018** dated 17.10.2018 on the recommendation of representative of **DHI** with 5% wastage or as applied for whichever is less. However, the firm vide letter dated 18.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the representation was referred to **DHI** on 07.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments.

Case is deferred.

Sl. No. 399

Case No. **6/26/80-ALC2/2016**	**M/s Autocomp Corporation Panse Private Limited**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 3110066585 Date: 10.02.2017		
HQ. No.: 01/80/050/00630/AM17	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00152/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 06/80dated 11.07.2018 due to non submission of reply of deficiency letter dated 15.09.2017 followed by reminder dated 24.04.2018. However, the firm furnished the reply dated 11.02.2019 & 18.06.2019 with a request to fix the ad-hoc norms.

The Committee reconsidered the case and noted that the case was referred to **DHI** on 07.10.2019 for examination. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments.

Case is deferred.

Sl. No. 400

Case No. **61/19/80-ALC2/2017**	**M/s ULTRA ENGINEERS**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 3110066956 Date: 05.01.2018		
HQ. No.: 01/80/050/00342/AM18	**Subject:** Request for re-fixation of ad-hoc norms	Approved
RLA No.: 31/83/040/00135/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 08/80 dated 14.09.2018 as per written comments of **DHI** vide U. O. No.: TSW(B)/4U/3/6956/2018 dated 14.09.2018. However, The firm vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and decided to **re-fix** the ad-hoc norms on the recommendation of the representative of **DHI** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84314390	Parts of Boring or	720851	PLATES OF VARIOUS SIZES A.PLATE	225% wastage

	Sinking Machinery, Not Self- Propelled - PWR END CASE Q10 MACHD V3 PART NO- 102183717 (K.G 102025)	90	100 X 2500 X 8000 MM (K.G 62880)(Nos 4) B.PLATE 100 X 2000 X 7500 MM (K.G 188640) (Nos 16) C. PLATE 100 X 2500 X 12000 MM (K.G 47160) (2 Nos) D.PLATE 100 X 3000 X 6000 MM (K.G 14148) (1 Nos) Total K.G= 312828 GRADE S690QL	after 20% recovery

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 401

Case No. **16/16/80-ALC2/2017**	**M/s Autocomp Corporation Panse Private Limited**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 3110066886 Date: 05.10.2017		
HQ. No.: 01/80/050/00279/AM18	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00083/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 09/80 dated 17.10.2018 with 5% wastage on the recommendation of representative of **DHI**. However, the firm vide letter dated 18.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the case was referred to **DHI** on 07.10.2019 for examination. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments.

Case is deferred.

Sl. No. 402

Case No. **16/5/80-ALC2/2018**	**M/s ULTRA ENGINEERS**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. /date: 3110067046 dated 11.05.2018		
HQ. No.: 01/80/050/00065/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Approved
RLA No.: 31/83/040/00017/AM19		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 08/80 dated 14.09.2018 as per written comments of **DHI** vide U. O. No.: 3/40/2018 dated 31.08.2018 on repeat basis to AA No. 3110066956 dated 05.01.2018. However, the firm vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and decided to **re-fix** the ad-hoc norms on repeat basis of **AA No. 3110066956 dated 05.01.2018** on the recommendation of the representative of **DHI** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84139190	Parts Of Oil Field Equipment *PWR END CASE Q10 MACHD V3 (K.G 36575) Part No- 102183717	72085190	Plates Of Various Sizes A. PLATE 100 X 2000 X 8000 MM (K.G 113040) (Nos 9) B.PLATE 100 X 2000 X 3800 MM (K.G 5966) (Nos 1) S690QL Total K.G= 119006	225% wastage after 20% recovery

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 403

Case No. : **8/9/80-ALC2/2017**	**M/s. AUTOCOMP CORPORATION PANSE**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 3110066789 dt. 21.06.2017		
HQ. No.: 01/80/50/186/AM18/DES-I	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00044/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 18/80dated 02.01.2018 due to non submission of reply of deficiency letter dated 07.09.2017 followed by final reminder dated 15.12.2017.

The Committee reconsidered the case and noted that the case was referred to **DHI** on 07.10.2019 for examination. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments.

Case is deferred.

Sl. No. 404

Case No. : **66/5/80-ALC2/2018**	**M/s. ULTRA ENGINEERS**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 3110067063 dt. 29.05.2018		
HQ. No.: 01/80/50/115/AM19/DES-I	**Subject:** Request for re-fixation of ad-hoc norms	Approved
RLA No.: 31/83/040/00028/AM19		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 08/80 dated 14.09.2018 as per written comments of **DHI** vide U. O. No.: TSW(B)/4U/3/6956/2018 dated 27.07.2018. However, the firm vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and decided to **re-fix** the ad-hoc norms on repeat basis of **AA No. 3110066956 dated 05.01.2018** on the recommendation of the representative of **DHI** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84139190	Parts Of Oil Field Equipment *PWR END CASE Q10 MACHD V3 (K.G 30800) Part No-102183717	72085190	PLATE 110 X 2500 X 12000 MM (K.G 103620) (Nos 4) Total K.G= 103620 S690QL	225% wastage after 20% recovery

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 405

Case No. : 18/8/80-ALC2/2018	**M/s. ULTRA ENGINEERS**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 3110067111 dt. 12.07.2018		
HQ. No.: 01/80/50/141/AM19/DES-I	**Subject:** Request for re-fixation of ad-hoc norms	Approved
RLA No.: 31/83/040/00053/AM19		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 14/80 dated 20.02.2019 on the recommendation of representative of **DHI**. However, the firm vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and decided to **re-fix** the ad-hoc norms on repeat basis of **AA No. 3110066956 dated 05.01.2018** on the recommendation of the representative of **DHI** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84139190	Parts Of Oil Field Equipment *PWR END CASE Q10 MACHD V3 Part No-102183717 (K.G 77000)	72085190	PLATE 100 X 2000 X 10000 MM S690QL (15 NOS)	225% wastage after 20% recovery

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 406

Case No. : **12/8/80-ALC2/2018**	**M/s. ULTRA ENGINEERS**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 3110067088 dated 25.06.2018		
HQ. No.: 01/80/50/135/AM19/DES-I	**Subject:** Request for re-fixation of ad-hoc norms	Approved
RLA No.: 31/83/040/00043/AM19		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 14/80 dated 20.02.2019 on the recommendation of representative of **DHI**. However, the firm vide letter dated 17.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and decided to **re-fix** the ad-hoc norms on repeat basis of **AA No. 3110066956 dated 05.01.2018** on the recommendation of the representative of **DHI** as under:

ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84139190	Parts Of Oil Field Equipment *PWR END CASE Q10 MACHD V3 (K.G 51975) Part No-102183717	1	72085190	PLATE 100 x 2000 x 8000 MM (1 NOS) S690QL	225% wastage after 20% recovery
		2	72085190	PLATE 100 x 2500 x 8000 MM (1 NOS) S690QL	225% wastage after 20% recovery
		3	72085190	PLATE 100 x 2500 x 10000 MM (1 NOS) S690QL	225% wastage after 20% recovery
		4	72085190	PLATE 100 x 2500 x 12000 MM (1 NOS) S690QL	225% wastage after 20% recovery
		5	72085190	PLATE 100 x 2500 x 3000 MM (1 NOS) S690QL	225% wastage after 20% recovery
		6	72085190	PLATE 100 x 2000 x 6000 MM (1 NOS) S690QL	225% wastage after 20% recovery
		7	72085190	PLATE 100 x 2500 x 6000 MM (2 NOS) S690QL	225% wastage after 20% recovery
		8	72085190	PLATE 100 x 2000 x 5700 MM (2 NOS) S690QL (Equivalent Euro 26265.56)	225% wastage after 20% recovery
		9	72085190	PLATE 100 x 2000 x 6300 MM (2 NO) S690QL (Equivalent Euro 29030.40)	225% wastage after 20% recovery
		10	72085190	PLATE 100 x 2000 x 10500 MM (1 NOS) S690QL (Equivalent Euro 24192)	225% wastage after 20% recovery

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 407

Case No. : **9/15/80-ALC2/2017**	**GODREJ & BOYCE MFG. CO. LTD**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0310815049 Dated 07.08.2017		
HQ. No.: 01/80/050/00263/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 03/94/040/00379/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 on the recommendation of **DPIIT**. However, the firm vide letter dated 05.10.2018 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 07.10.2019 followed by a reminder on 02.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

Sl. No. 408

Case No. : **66/3/80-ALC2/2015**	**PYRO ELECTRIC INSTRUMENTS GOA PVT. LTD.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 1710006020 Dated 08.01.2015		
HQ. No.: 01/80/050/00066/AM16	**Subject:** Request for re-fixation of ad-hoc norms	**Approved**
RLA No.: 17/24/040/00178/AM15		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 12/80 dated 15.09.2015 as per comments given by DIPP I. D. Note No.: 12/103/2015-TSW/58 dated 15.09.2015. However, the firm vide letter dated 08.05.2018 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and decided to omit the condition **"to suffix the length of export items at Sl. No. 1 to 8"** as per written comments given by DPIIT vide U. O. No.: 7/84/2019-TS dated 13.11.2019 with the following conditions:

1. The length of items exported at Sl. No. 1 to 5 was 372.50 mm, to be verified by RA.
2. The length of items exported at Sl. No. 6 & 7 was 472.50 mm, to be verified by RA.
3. The length of item exported at Sl. No. 8 was 422.50 mm, to be verified by RA.

Note: Rest of the decisions will remain unchanged as approved in Meeting No. 12/80 dated 15.09.2015.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 409

Case No. : **35/20/80-ALC2/2017**	**TINITA ENGINEERING PVT. LTD.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0310818442 Dated 11.01.2018		
HQ. No.: 01/80/050/00399/AM18	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 03/95/040/00851/AM18		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 05/80 dated 06.06.2019 due to non-submission of reply of deficiency letter dated 15.01.2019 followed by final reminder 02.05.2019. However, the firm furnished the reply vide email dated 25.07.2019 with a request to fix the ad-hoc norms.

The Committee reconsidered the case and decided to forward the firm's representation to **DPIIT** for examination of the case as per advice of representative of MSME.

Case is deferred.

Sl. No. 410

Case No. : **21/20/80-ALC2/2015**	**M/s SHAKTI PUMPS (INDIA) LTD**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 5610004687 Date: 18.09.2015		
HQ. No.: 01/80/050/00398/AM16	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 56/24/040/00027/AM16		

Decision: The Committee considered the case as per the agenda noted that the case was approved in M. No. **9/80-ALC2/2016 dated** 02.08.2016 as per the written comments of DIPP vide ID No.12/64/2016/TSW/38 dated 02.08.2016. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 07.10.2019 for examination of the case. The representative of **DPIIT** again requested for the complete set of firm's representation. Therefore, the Committee decided to forward the complete set of firm's representation to **DPIIT**.

Case is deferred.

Sl. No. 411

Case No. : **6/13/80-ALC2/2017**	**M/s BOMBARDIER TRANSPORTATION INDIA PRIVATE LTD.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 3410042477 Date: 30.08.2016		
HQ. No.: 01/80/050/00242/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 34/21/040/00306/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **16/80-ALC2/2017 dated 14.11.2017** as per written comments of DHI I.D No. TSWB 3/80/2017 dated 29.11.2017. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 02.11.2019. However, no reply has been received yet. Therefore, the Committee decided to wait for the firm's reply.

Case is deferred.

Sl. No. 412

Case No. : **64/11/80-ALC2/2018**	**M/s IND-SPHINX PRECISION LTD**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 2210015975 Date: 13.09.2018		
HQ. No.: 01/80/050/00255/AM19	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 22/24/040/00048/AM19		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No.**13/80-ALC2/2018 dated 22.01.2019** on repeat basis as approved for AA No. 2210015101 dated 10.10.2014 on the recommendation of the representative of DHI. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and decided to forward the firm's representation to **MSME** for examination of the case as per advice of representative of DHI.

Case is deferred.

Sl. No. 413

Case No. : **52/25/80-ALC2/2016**	**M/s EXCELLENT HI-CARE PRIVATE LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0410162359 Date: 07.10.2016		
HQ. No.: 01/80/050/00621/AM17	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 04/24/040/00105/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **14/80-ALC2/2017 dated 10.10.2017 due to non submission of reply of** deficiency letter as raised by DEIT vide letter No. 17 (20)/2017-IPHW dated 15.05.2017, 04.07.2017. However, the firm has requested for fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was referred to **MeitY** for examination of the case on 09.10.2019 followed by an ID reminder on 02.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 414

Case No. : **16/16/80-ALC2/2016**	**M/s VEE KAY VIKRAM & CO LLP**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0810136711 Date: 11.12.2015		
HQ. No.: 01/80/050/00391/AM17	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 08/24/040/00308/AM16		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **17/80-ALC2/2017dated 19.12.2017 on the ground that the unit of measurement of** export & import items are different i.e. export items are in number and import items are in Kg. However, the firm has requested for fixation of ad-hoc norms.

The Committee reconsidered the case and decided to forward the firm's representation to **Consultant (Tech-1)** for examination of the case as per advice of representative of MSME.

Case is deferred.

Sl. No. 415

Case No. : **30/3/80-ALC2/2014**	**M/s VIJAY TANKS & VESSELS LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 3410039435 Date: 06.03.2014		
HQ. No.: 01/80/050/00041/AM15	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 34/24/040/00286/AM14		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No.**21/80-ALC2/2014 dated 06.01.2015** as per written comments of DIPP vide Note No. 12/1/2015-TSW/22 dated 06.01.2015. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 09.10.2019 for examination of the case. The representative of **DPIIT** again requested for the complete set of firm's representation. Therefore, the Committee decided to forward the complete set of firm's representation to **DPIIT**.

Case is deferred.

Sl. No. 416

Case No. : **17/19/80-ALC2/2014**	**M/s IND-SPHINX PRECISION LTD.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 2210015101 Date: 10.10.2014		
HQ. No.: 01/80/050/00451/AM15	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 22/24/040/00056/AM15		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **22/80-ALC2/2015 dated 02.02.2016** as per written comments of **MSME** vide ID Note No. 30 (199)/15-ME dated 30.12.2015.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **MSME** on 18.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments.

Case is deferred.

Sl. No. 417

Case No. : **8/5/80-ALC2/2017**	**M/s OAM SAAI INTERNATIONAL INC.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0510402055 Date: 24.03.2017		
HQ. No.: 01/80/050/00069/AM18	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 05/24/040/00649/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **17/80-ALC2/2017 dated 19.12.2017**on the ground that the export and import item are same.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **MSME** on 09.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments.

Case is deferred.

Sl. No. 418

Case No. : **25/33/80-ALC2/2010**	**M/s R. D. ENGINEERS (INDIA) PVT. LTD.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0310596998 Date: 14.10.2010		
HQ. No.: 01/80/050/00581/AM11	**Subject:** Request for re-fixation of ad-hoc norms	Approved
RLA No.: 03/95/040/00557/AM11		

Decision: The Committee considered the case as per the agenda noted that the norms were ratified the norms by NC in its **2/80-ALC2/2011 dated** 19.04.2011as per written comments of DIPP received vide their U.O. Note No. dated 19.04.2011.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and decide to ratify the norms on the advice of representative of **MSME**:

ITCHS Code	Export Item	Sl. No.	ITCHS Code	Import Item	Recommended Norms
84198910	COLUMNS (TAG NO. 040-C-001 and 042-C-001) MADE OUT OF STEEL PLATE -SA-516-Gr.70. (196.564 MT.)	1	72259900	**Relevant** STEEL PLATES. (SA 516-Gr-70) (ASSORTED SIZE) 34 NOS.	193706 Kg inclusive of 3% wastage after 1/3rd recovery

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 419

Case No. : **7/2/80-ALC2/2014**	**M/s TRANSASIA BIO MEDICALS LTD.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0310771504 Date: 24.02.2014		
HQ. No.: 01/80/050/00007/AM15	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 03/95/040/00849/AM14		

Decision: The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 20/80-ALC2/2015 **dated** 05.01.2016 as per the written comments of DEIT vide U. O. No.: W-27/17/2014-IPHW dated 08.12.2015.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **MeitY** on 09.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MeitY** for expediting the comments.

Case is deferred.

Sl. No. 420

Case No. : **19/23/80-ALC2/2015**	**M/s STERLITE TECHNOLOGIES LTD.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0310799243 Date: 06.10.2015		
HQ. No.: 01/80/050/00432/AM16	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 03/95/040/00427/AM16		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 15/80-ALC2/2016 **dated 25.10.2016** due to non submission reply of deficiency letter dated 21.06.2016 (raised by DEIT).

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **MeitY** on 07.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MeitY** for expediting the comments.

Case is deferred.

Sl. No. 421

Case No. 56/19/80-ALC2/2017 **Case No. 18/3/80-ALC2/2018** **Case No. 50/11/80-ALC2/2018**	**M/s AUTO COMP INDIA PVT. LTD.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. /date: 3110066941 dated 20.12.2017 Lic. No. /date: 3110067004 dated 15.03.2018 Lic. No. /date: 3110067175 dated 12.09.2018		
HQ. No. 01/80/050/00337/AM18 HQ. No. 01/80/050/00018/AM19 HQ. No .01/80/050/00241/AM19	**Subject:** Request for re-fixation of ad-hoc norms in respect of 3 AA issued to **M/s AUTO COMP INDIA PVT. LTD.,** under Para 4.7 of HBP (Vol.-I) – reg.	**Deferred**
RLA No. 31/83/040/00109/AM18 RLA No. 31/83/040/00166/AM18 RLA No.31/83/040/00090/AM19		

Decision:

i.) **<u>In respect of Lic. No. /date: 3110066941 Date: 20.12.2017 Rejected</u>**

The Committee considered the case as per the agenda noted that the norms were rejected the norms by NC in its **4/80-ALC2/2018 dated 23.05.2018, 3/80-ALC2/2018 dated 09.05.2018 and** as import item description is not clear Advance authorizations allowed only for specific import item.

ii.) **<u>In respect of Lic. No. /date: 3110067004 dated 15.03.2018Approved</u>**

Committee considered the case as per agenda in its meeting No. **3/80-ALC2/2018 dated 09.05.2018** and deliberated on the matter in the presence of technical representatives of DHI, DIPP and MSME. It is decided to ratify the norms

iii.) **<u>In respect of Lic. No. /date: 3110067175 dated 12.09.2018 Approved</u>**

Committee considered the case as per agenda in its meeting No. **3/80-ALC2/2018 dated 09.05.2018** and ratified the norms as per the written comments of DHI vide their U. No. No. DES-I/AIPL/HIC-1-2018-HEI dated 20.12.2018

However, the firm has requested for re-fixation of ad-hoc norms in respect of above mentioned 3 advance authorizations. The Committee reconsidered the case and noted that firm's representation was forwarded to **DHI** on 09.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments.

Case is deferred.

Sl. No. 422

Case No. : **13/16/80-ALC2/2017**	**M/s LARSEN & TOUBRO LIMITED.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0310815484 Date: 01.09.2017		
HQ. No.: 01/80/050/00276/AM18/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 03/95/040/00052/AM18		

Decision: The committee considered the case as per agenda and noted that the case was rejected in Meeting No. **6/80-ALC2/2018 dated** 11.07.2018 as the parts of the import items given (unit of measurement) in sets and each set consist of how many numbers and their composition is not known.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DHI** on 07.10.2019 for examination of the case. However, the representative of DHI informed that the firm has not provided the reply of deficiencies raised by them. Therefore, the Committee decided to ask the firm to furnish the reply of deficiencies point-wise.

Case is deferred.

Sl. No. 423

Case No. **13/5/80-ALC2/2017** Case No. **29/19/80-ALC2/2016** Case No. **8/14/80-ALC2/2018**	**M/s SENIOR INDIA PRIVATE LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Adv. Lic. No. 0510402202 dated 12.04.2017 Adv. Lic. No. 0510399661 dated 08.09.2016 Adv. Lic. No. 0510409022 dated 20.12.2018		
HQ. No. 01/80/050/00074/AM18 HQ. No. 01/80/050/00424/AM17 HQ. No. 01/80/050/00324/AM19	**Subject:** Request for re-fixation of ad-hoc norms in respect of 3 AA issued to **M/s SENIOR INDIA PRIVATE LIMITED,** under Para 4.7 of HBP (Vol.-I) – reg.	**Deferred**
RLA No. 05/24/040/00012/AM18 RLA No. 05/24/040/00288/AM17 RLA No. 05/24/040/00435/AM19		

Decision: The Committee considered the case as per the agenda noted that the above three cases were approved by NC in Meeting No. 8/80 dated 18.07.2017, Meeting No. 22/80 dated 31.01.2017 and Meeting No. 06/80 dated 03.07.2019 as per the written comments of DIPP letter no. 12/54/2017-TSW/105 dated 18.7.2017, written comments of DIPP vide UO No. 12/6/2017-TSW/56 dated 31.01.2017 and written comments of DPIIT vide U.O. No.: P-47011/416/2018-TSW dated 03.07.2019 respectively.

However, the firm has requested for re-viewing of ad-hoc norms. The Committee reconsidered the case and the firm's representative explained the case before Norms Committee during personal hearing. The Committee directed the firm's representative to furnish the following information certified by CA/CE, as per advice of representative of **DPIIT**:

1. Net weight of Child parts.
2. Net weight of complete assembly.

Case is deferred.

Sl. No. 424

Case No. : **24/17/80-ALC2/2014**	**M/s GEA BGR ENERGY SYSTEM INDIA LIMITED.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0410159425 Date: 16.09.2014		
HQ. No.: 01/80/050/00396/AM15	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 04/24/040/00154/AM15		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **5/80-ALC2/2016 dated 08.06.2015** due to non submission reply of deficiency letter dated 14.11.2014 (raised by DHI).

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DHI** for examination of the case on 21.08.2019 followed by an ID reminder on 18.10.2019. The representative of **DHI** again requested for the complete set of firm's representation. Therefore, the Committee decided to forward the complete set of firm's representation to **DHI**.

Case is deferred.

Sl. No. 425

Case No. : **12/7/80-ALC2/2016**	**M/s HONDA TRADING CORPORATION INDIA PVT. LTD.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0510398531 Date: 17.05.2016		
HQ. No.: 01/80/050/00233/AM17	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 05/23/040/00053/AM17		

Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 11/80 dated 19.08.2017 due to non submission reply of deficiency letter dated 26.04.2017 (raised by **DHI**).

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to **Consultant (Tech-3)** for examination of the case as per advice of representative of DHI.

Case is deferred.

Sl. No. 426

Case No. : **37/19/80 ALC2/2017**	**M/s GODREJ & BOYCE MFG. CO. LTD.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0310815644 dated 08.09.2017		
HQ. No.: 01/80/050/00318/AM18	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.:03/94/040/00432/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No.**4/80-ALC2/2018 dated 23.05.2018** on the recommendation of technical representatives of DHI, DIPP and MSME.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to **DPIIT** for examination of the case as per advice of representative of **DHI.**

Case is deferred.

Sl. No. 427

Case No. : **17/31/80-ALC2/2010**	**M/s BHARAT HEAVY ELECTRICALS LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0910043002 Date: 06.08.2010		
HQ. No.: 01/80/050/00495/AM11	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 09/24/040/00169/AM11		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 40/80 dated 22.03.2011 due to non submission reply of deficiency letter as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DHI** on 18.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments.

Case is deferred.

Sl. No. 428

Case No. : **17/33/80-ALC2/2010**	**M/s BHARAT HEAVY ELECTRICALS LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0910043468 dated 09.09.2010		
HQ. No.: 01/80/050/00573/AM11	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 09/24/040/00223/AM11		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 2/80 dated 19.04.2011 due to non submission reply of deficiency letter as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DHI** on 18.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments.

Case is deferred.

Sl. No. 429

Case No. : **23/9/80ALC2/2012**	**M/s BHARAT HEAVY ELECTRICALS LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0910053032 dated 13.06.2012		
HQ. No.: 01/80/050/00203/AM13	**Subject:** Request for re-fixation of ad-hoc norms	**Deferred**
RLA No.: 09/24/040/00136/AM13		

Decision: The Committee considered the case as per the agenda and noted that the case was withdrawn from the meeting owing to non receipt of comments from EPCG Division in Meeting No. 23/80 dated 16.02.2016.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DHI** on 18.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments.

Case is deferred.

Sl. No. 430

Case No. : **30/33/80-ALC2/2009**	**M/s BHARAT HEAVY ELECTRICALS LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0910039076 dated 27.08.2009		
HQ. No.: 01/80/050/00496/AM10	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.:09/24/040/00184/AM10		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 48/80 dated 02.03.2010 due to non submission reply of the deficiency later as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DHI** on 07.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind DHI** for expediting the comments.

Case is deferred.

Sl. No. 431

Case No. : **23/17/80-ALC2/2014**	**M/s GEA BGR ENERGY SYSTEM INDIA LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0410159424 dated 16.09.2014		
HQ. No.: 01/80/050/00395/AM15	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 04/24/040/00155/AM15		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 08.06.2015due to non submission reply of deficiency letter dated 14.11.2014 (raised by DHI).

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DHI** on 18.10.2019 for examination of the case. The representative of **DHI** again requested for the complete set of firm's representation. Therefore, the Committee decided to forward the complete set of firm's representation to **DHI**.

Case is deferred.

Sl. No. 432

Case No. **: 1/33/85-ALC3/2008**	**M/s BOVING FOURESS LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0710061697 dated 15.12.2008		
HQ. No.: 01/85/050/00218/AM09	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 07/24/040/00524/AM09		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 2/80 dated 13.04.2010 due to non submission reply of deficiency letter as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DHI** on 02.11.2019 for examination of the case. The representative of **DHI** again requested for the complete set of firm's representation. Therefore, the Committee decided to forward the complete set of firm's representation to **DHI**.

Case is deferred.

Sl. No. 433

Case No. **2/17/80-ALC2/2017**	**M/s VEM TECHNOLOGIES PVT. LTD.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0910065045 Date: 15.05.2017		
HQ. No.: 01/80/050/00281/AM18	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 09/24/040/00055/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 06.06.2019 due to non submission reply of deficiency letter dated 14.01.2019as raised by DPIIT.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to **Consultant (Tech-3)** for examination of the case as per advice of representative of **DPIIT.**

Case is deferred.

Sl. No. 434

Case No. **47/14/80-ALC2/2014**	**M/s ALSTOM TRANSPORT INDIA LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. /date: 0710105249 dated 20.06.2014		
HQ. No.: 01/80/050/00368/AM15	**Subject:** Request for fixation of ad-hoc norms.	**Deferred**
RLA No.: 07/24/040/00092/AM15		

Decision: In continuation to Meeting No. 12/80 dated 09.10.2019, the Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 11/80 dated 01.09.2015 due to non-submission reply of deficiency letter as raised by DHI.

Thereafter, the firm represented against the rejection and requested for a review. The case was again considered and deferred in Meeting no. 11/19 dated 06.12.2018 with following decision:

"The Committee noted that a personal hearing was already given to the firm on 06.12.2018. In the personal hearing the firm informed the committee that it has taken various AA's for supply of 33 rail/tramway coaches. Further, firm stated that it ***has taken an additional license for supplementary material*** *required for these very 33 rail/tramway coaches. However, it has an additional export obligation of another 33 rail/tramway coaches in this license. The Committee observed that the given submission is not tenable. The committee decided to seek a detailed report from the concerned RA regarding of all such licenses issued to the firm, admissibility and current status."*

In response to Norm Committee's e-mail dated 23.04.2019, Addl. DGFT Bangalore informed that firm has obtained several license, which are pending for the wants of norms and also informed about a letter from ECA-II, DGFT, New Delhi seeking information regarding alleged corrupt practices followed by M/s Alstom Transport India.

In this matter, the committee noted that the firm had approach the Policy Relaxation Committee (PRC) and the matter was taken up vide Meeting No. 17/AM20 held on 27.08.2019. The PRC noted the submissions by the firm as under:

"They have stated that initially, 7 Advance Authorizations were applied for duty free import of inputs required for the manufacture and supply of 33 Metro Train sets to Chennai Metro Rail Limited being a deemed export project. ATIL sought amendment in all 7 Advance Authorizations to include residual items that were required to manufacture the 33 Train sets but the request was rejected citing technical reasons by RA. Thereupon, ATIL was compelled to apply for additional Advance Authorization No.0710105249 dated 20.06.2014 for importing residual inputs that were missed out and not covered under earlier 7 Advance Authorizations. Acquisition of Alstom India limited who was the manufacturer of key sub-assemblies also lead to inclusion of components required for manufacture of sub-assemblies in the captioned Advance Authorization. However, while applying for the said Advance Authorization (8th AA), export obligation of 33 Metro Train sets was declared inadvertently, as the system did not allow the applicant to apply for a new license unless the export obligation was declared. In fact, there is no separate EO under the Advance Authorization No.0710105249 dated 20.06.2014 as all imported inputs were used for manufacture of 33 train sets declared under previous 7 Advance licenses. The Advance Authorization No.0710105249 dated 20.06.2014 under which parts required for manufacture of 33 Metro Trains have been imported has been issued after 22 months from the date of earliest Advance Authorization in the clubbing set. Hence, request is to treat the supplies of 33 Train sets to the Metro Project supplied against Advance Authorizations as one and to discharge the EO. "

The policy relaxation committee vide PRC Meeting No. 17/AM20 dated 27.08.2019 gave the following decision in the matter:

"Decision: *The Committee heard the submission made by the firm and discussed the matter at length and decided to relax the conditions as laid down in Para 4.38 (vi), (vii) and (xii) of HBP 2015-20 as amended vide Public Notice No.70/2015-20 dated 30.01.2019 for clubbing of eight Advance Authorizations No.(i)0710090351 dated 21.08.2012, (ii)0710090531 dated 31.08.2012, (iii)0710095554 dated 23.05.2013, (iv)0710096369 dated 02.07.2013, (v)0710096370 dated 02.07.2013, (vi)0710099232 dated 28.10.2013 and (vii)0710101246 dated 10.01.2014 and (viii) 0710105249 dated 20.06.2014. It is subject to verification that amendments request of the firm made in the AAs was rejected by the RA, as claimed by the firm and all inputs imported in the 8 AAs are fully accounted for in the supplies. The other terms and conditions for clubbing shall remain same as per policy/HBP provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting."*

This Committee observed that the PRC has clubbed all the eight authorizations for imports and export purposes. Export obligation of AA No. 0710105249 dt. 20.06.2014 would remain as it is even after clubbing. Hence, the Committee in its Meeting No. 10/80 dated 11.09.2019, asked the firm to furnish following information:

1. To provide detailed statement to account for the inputs in the export products against this license.
2. Relevant technical drawings and wastage details may be provided in relevant formats for examination by the technical authorities for the purpose of fixation of norms.

And also sought clarification from the PRC cell on 05.11.2019 regarding the export obligation of the eighth authorization if it would run concurrently with the export obligation of the first seven authorizations.

The Committee noted that the firm's reply dated 06.11.2019 forwarded to DHI on 02.12.2019 for examination of the case. However, the representative of **DHI** asked for details of other cases of the firm which were earlier ratified by NC. Therefore, the Committee decided to send the relevant details of other cases to **DHI** for examination of the case.

Case is deferred.

Sl. No. 435

Case No. **57/17/80-ALC2/2015**	**M/s BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 1710006165 Date: 27.08.2015		
HQ. No.: 01/80/050/00361/AM16	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 17/24/040/00043/AM16		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 23/80 dated 16.02.2016 due to non submission reply of deficiency letter dated 02.02.2015 as raised by DEIT.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **MeitY** for examination of the case on 09.10.2019 followed by an ID reminder on 02.12.2019. However, no comments have received yet. Hence, the Committee decided wait for the comments.

Case is deferred.

Sl. No. 436

Case No. **9/27/80-ALC2/2014**	**M/s KINECO KAMAN COMPOSITES - INDIA PVT. LTD.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 1710006043 Date: 30.01.2015		
HQ. No.: 01/80/050/00634/AM15/	**Subject:** Request for fixation of ad-hoc norms	**Approved**
RLA No.: 17/24/040/00180/AM15/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 4/**80-ALC2/2015 dated** 23.05.2017 as per the written comments of DIPP vide U. O. No.12 (39)/2017-TSW/4 dated 23.05.2017.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and decided to **re-fix** the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/193/2019-TSW dated 15.11.2019. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 437

Case No. **2/23/80-ALC2/2015**	**M/s KINECO KAMAN COMPOSITES - INDIA PVT. LTD.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 1710006173 Date: 08.09.2015		
HQ. No.: 01/80/050/00415/AM16/	**Subject:** Request for fixation of ad-hoc norms	**Approved**
RLA No.: 17/24/040/00044/AM16/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 7/80-ALC2/2015 **dated** 04.07.2017 as per the written comments of DIPP vide U.O. No. 7/52/2017-TSW/13 dated 04.7.2017.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and The Committee considered the case and decided to **re-fix** the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/193/2019-TSW dated 15.11.2019. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 438

Case No. **1/25/80-ALC2/2015**	**M/s UNITED DRILLING TOOLS LTD**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0510397442 Date: 29.01.2016		
HQ. No.: 01/80/050/00441/AM16/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 05/24/040/00493/AM16/		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 07.06.2016 due to non submission reply of deficiency letter dated 29.03.2016 as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to **Consultant (Tech-3)** for examination of the case as per advice of representative of DHI.

Case is deferred.

Sl. No. 439

Case No. **19/23/80-ALC2/2016**	**M/s AZAD ENGINEERING PRIVATE LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 0910064137 Date: 14.09.2016		
HQ. No.: 01/80/050/00522/AM17/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA No.: 09/24/040/00295/AM17/		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 02/80-ALC2/2017 dated 25.04.2017 on repeat basis as approved for AA No. 0910064137 dated 14.09.2016 on the recommendation of the representative of DHI.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DHI** on 09.10.2019 for examination of the case. However, the representative of DHI **asked for the annexure** of the firm's reply dated 03.11.2017. Therefore, the Committee decided to send the annexure to DHI for examination of the case.

Case is deferred.

Sl. No. 440

Case No. **1/19/80-ALC2/2017**	**M/s DAGGER MASTER TOOL INDUSTRIES LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic No.: 0310817719 Date: 12.12.2017		
HQ File No.: 01/80/050/00282/AM18/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA File No.: 03/94/040/00728/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No.**4/80-ALC2/2018 dated 23.05.2018on the recommendation of representatives of DHI, DIPP & MSME.**

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to **MSME** for examination of the case as per advice of representative of **DPIIT**.

Case is deferred.

Sl. No. 441

Case No. **29/48/80-ALC2/2007**	**M/s JANDIA ENGINEERING PRIVATE LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic No.: 3210035131 Date: 02.04.2007		
HQ File No: 01/80/050/00675/AM08/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA File No: 32/21/040/00328/AM07/		

Decision: The Committee considered the case as per the agenda and noted the decision of Meeting 10/80-ALC2/2009 dated 09.06.2009:

"The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC."

However, the firm has requested for fixation of ad-hoc norms. The Committee re-considered the case and noted that the query letter as raised in Meeting No. 10/80 dated 11.09.2019 was sent to **RA, Coimbatore** on 07.10.2019 followed by a reminder on 02.12.2019. However, no information has been received yet. Hence, the Committee decided to wait for requisite information.

Case is deferred.

Sl. No. 442

Case No. **37/19/80-ALC2/2014**	**M/s KAMAR INFRASTRUCTURE PVT LTD.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Licence No.: 0310788243 Date: 21.08.2014		
HQ File No: 01/80/050/00471/AM15/	**Subject:** Request for fixation of ad-hoc norms	**Deferred**
RLA File No: 03/94/040/00449/AM15/		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80 dated 20.06.2017 due to non submission reply of deficiency letter.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to ask from the firm to furnish the following information as per written comments of DHI vide U. O. No.: 3(119)/15-TSW(B):

1. Catalogue/write-up of each export item with specific use – (Sl. No. II (a) of Appendix 33).
2. (Sl. No. II (d) & B (ii) of Appendix 33) Sl. No. 5 & 11 of SDL for each export item separately.

   i. **Sl. No. 5 of SDL:** Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
   ii. **Sl. No. 11 of SDL:** Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Sl. No. 443

Case No. **53/23/80-ALC2/2016**	**M/s RADIANT HEAT EXCHANGER PVT.LTD**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No.: 3110066440 Date: 09.12.2016		
HQ. No.: 01/80/050/00556/AM17	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00112/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 03/80 dated 09.05.2018 on the recommendation of Technical Representatives of DHI, DIPP and MSME.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to **DPIIT** for examination of the case as per advice of representative of **DHI**.

Case is deferred.

Sl. No. 444

Case No. 3/10/80-ALC2/2017	**M/s HINDUSTAN RUBBER INDUSTRIES**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. 0510402563 Date: 16.05.2017		
HQ. No.: 01/80/050/00213/AM18	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00043/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non submission of reply of deficiency letter dated 08.10.2018.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the reply of deficiency letter dated 08.10.2018 has not yet been submitted by the firm. It was also noted that a letter was sent to the firm on 02.11.2019, asked to submit the reply of deficiency letter dated 08.10.2018. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** to furnish the reply of deficiency letter dated 08.10.2018.

Case is deferred.

Sl. No. 445

Case No. **8/23/80-ALC2/2015**	**M/s HINDUSTAN RUBBER INDUSTRIES**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. 0510395884 Date: 12.10.2015		
HQ. No.: 01/80/050/00421/AM16	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00292/AM16		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06**/80-**ALC2/2016dated 21.06.2016 due to non submission of reply of deficiency letter dated 19.04.2016as raised by DIPP (Chemical) vide ID No.7/77/2016-TSW dated 26.02.2016.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the reply of deficiency letter dated 19.04.2016has not yet been submitted by the firm. It was also noted that a letter was sent to the firm on 02.11.2019, asked to submit the reply of deficiency letter dated 19.04.2016. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** to furnish the reply of deficiency letter dated 08.10.2018.

Case is deferred.

Sl. No. 446

Case No. **14/12/80-ALC2/2017**	**M/s GOLD MOHUR PROFILES LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. 0510403501 Date: 25.07.2017		
HQ. No.: 01/80/050/00228/AM18	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00156/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non submission of reply of deficiency letter dated 12.10.2018 as raised by DIPP (Chemical).

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the reply of deficiency letter dated 12.10.2018 has not yet been submitted by the firm. It was also noted that a letter was sent to the firm on 02.11.2019, asked to submit the reply of deficiency letter dated 12.10.2018. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** to furnish the reply of deficiency letter dated 12.10.2018.

Case is deferred.

Sl. No. 447

Case No. 1/8/80-ALC2/2018	**M/s CORNING TECHNOLOGIES INDIA PVT. LTD.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. 0510406690 Date: 30.05.2018		
HQ. No.: 01/80/050/00124/AM19	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00089/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2019 dated 03.07.2019 due to non submission reply of deficiency letter 11.02.2019 as raised by MeitY.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **MeitY** on 05.11.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MeitY** for expediting the comments.

Case is deferred.

Sl. No. 448

Case No. 282/15/80-ALC2/2018	**M/s CORNING TECHNOLOGIES INDIA PVT. LTD.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No 0510409144 Date: 01.01.2019		
HQ. No.: 01/80/050/00624/AM19	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/23/040/00395/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 7/80-ALC2/2019 dated 17.07.2019 due to non submission of reply of deficiency letter dated 06.05.2019 as raised by MeitY.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **MeitY** on 05.11.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MeitY** for expediting the comments.

Case is deferred.

Sl. No. 449

Case No. 53/11/80-ALC2/2018	**M/s ISGEC HEAVY ENGINEERING LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. 0510407844 Date: 19.09.2018		
HQ. No.: 01/80/050/00244/AM19	**Subject:** Request for fixation of ad-hoc norms	Approved
RLA No.: 05/23/040/00263/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 3/80 dated 08.05.2018 as per written comments of DPIIT vide their U. O. No.: P-47011/60/2019-TSW dated 25.04.2019.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and the Committee considered the case and decided to **re-fix** the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/60/2019-TSW dated 25.11.2019. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 450

Case No. 13/12/80-ALC2/2018	**M/s NIDEC INDIA PRIVATE LIMITED.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. /date 0510408160 Date: 22.10.2018		
HQ. No.: 01/80/050/00286/AM19	**Subject:** Request for fixation of ad-hoc norms	Deferred
RLA No.: 05/24/040/00408/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2019 dated 03.07.2019 due to non submission of reply of deficiency letter as raised by DPIIT.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 05.11.2019 for examination of the case. However, the representative of **DPIIT** informed that the case is under examination. Therefore, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 451

Case No. 69/19/80-ALC2/2017	**M/s PETERS SURGICAL INDIA PVT. LTD.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. 0510401487 Date: 03.02.2017		
HQ. No.: 01/80/050/00350/AM18	**Subject:** Request for re-fixation of ad-hoc norms	Approved
RLA No.: 05/24/040/00542/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. 04/80 dated 23.05.2018 on the recommendation of Technical Representatives of DHI, DIPP and MSME.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to **re-fix** the ad-hoc norms on the recommendation of **Consultant (Tech-1)** as under:

1. The quantity of import item at Sl. No. 5 may be allowed with 5% wastage.
2. The quantity of import item at Sl. No. 6 may be allowed with 5% wastage.
3. The quantity of import item at Sl. No. 7 may be allowed with 1% wastage.
4. The quantity of import items at Sl. No. 8 to 12 may be allowed with 5% wastage.

Note: The decision for rest of the import items will remain unchanged as approved in Meeting No. 04/80 dated 23.05.2018.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 452

Case No. **19/19/80-ALC2/2016**	**L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. 0310807493 Date: 31.08.2016		
HQ. No.: 01/80/050/00414/AM17	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 03/95/040/00292/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **15/80-ALC2/2018** dated 06.03.2019 as per the written comments of DHI vide their U.O. No. 3/96/2016/TSW(B) dated 24.12.2018

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was forwarded to **DHI** on 02.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 453

Case No. **1/10/80-ALC2/2016**	**KOSO INDIA PRIVATE LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. 3110066264 Date: 21.07.2016		
HQ. No.: 01/80/050/00272/AM17	**Subject:** Request for fixation of ad-hoc norms	Approved
RLA No.: 31/83/040/00039/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was rejected in M. No. **19/80-ALC2/2016** dated 20.12.2016 due to non-submission of reply of deficiency letter dated 07.10.2016 (raised by DIPP vide UO No.12/69/2016-TSW/78 dated 16.08.2016).

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and the Committee considered the case and decided to ratify the ad-hoc norms as per comments of **DPIIT** vide U. O. No. P-47011/331/2019-TSW dated 03.12.2019. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 454

Case No. **33/20/80-ALC2/2017**	**AUTOCOMP CORPORATION PANSE PRIVATE LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. 3110066981 Date: 13.02.2018		
HQ. No.: 01/80/050/00397/AM18	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00154/AM18		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **3/80-ALC2/2019** dated 08.05.2019 as per written comments of DHI vide their U. O. No.: 3/26/2018-TSW(B) through e-mail dated 16.04.19 on repeat basis similar to Export product 22 of AA No. 3110067246 dated 27.11.2018.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and the matter was discussed in the meeting. The Committee decided to forward the firm's representation to **Consultant (Tech-3)** for examination of the case.

Case is deferred.

Sl. No. 455

Case No. **31/5/80-ALC2/2018**	**AUTOCOMP CORPORATION PANSE PRIVATE LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. 3110067040 Date: 07.05.2018		
HQ. No.: 01/80/050/00080/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00011/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **3/80-ALC2/2019** dated 08.05.19 as per written comments of DHI vide their U. O. No.: 3/26/2018-TSW(B) through e-mail dated 16.04.19 on repeat basis similar to Export product 22 of AA No. 3110067246 dated 27.11.2018.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and the matter was discussed in the meeting. The Committee decided to forward the firm's representation to **Consultant (Tech-3)** for examination of the case.

Case is deferred.

Sl. No. 456

Case No. **30/5/80-ALC2/2018**	**AUTOCOMP CORPORATION PANSE PRIVATE LIMITED**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. 3110067039 Date: 07.05.2018		
HQ. No.: 01/80/050/00079/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00010/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **3/80-ALC2/2019** dated 08.05.2019 as per written comments of DHI vide their U. O. No.: 3/26/2018-TSW(B) through e-mail dated 16.04.19 on repeat basis to Export product 22 and 24 of AA No. 3110067246 dated 27.11.2018.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and the matter was discussed in the meeting. The Committee decided to forward the firm's representation to **Consultant (Tech-3)** for examination of the case.

Case is deferred.

Sl. No. 457

Case No. **29/5/80-ALC2/2018**	**ULTRA ENGINEERS**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. 3110067036 Date: 04.05.2018		
HQ. No.: 01/80/050/00078/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Approved
RLA No.: 31/83/040/00007/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **14/80-ALC2/2018** dated 20.02.2019 on the recommendation of representative of DHI.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to ratify the norms on repeat basis as approved fir AA No. 3110067427 dated 22.05.2019 in Meeting No. 15/80-ALC2/2019 dated 15.11.2019 on the recommendation of representative of DHI as under :

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84139190	Parts Of Oil Field Equiepment - Fluid End ASSLY XQMS 4 IN W/ PLUNGERS & PACKING 101093094 (Weight kg 32704.50)	72222099	Forging Fluid End-SS QUINTUPLEX MONO BLOCK (Nos.15) 101052085 (Equivalent EURO 298367)	Import quantity may be allowed with 65% wastage

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 458

Case No. **22/8/80-ALC2/2018**	**ULTRA ENGINEERS**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. 3110067126 Date: 26.07.2018		
HQ. No.: 01/80/050/00145/AM19	**Subject:** Request for re-fixation of ad-hoc norms	Deferred
RLA No.: 31/83/040/00063/AM19		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **14/80-ALC2/2018** dated 20.02.2019 on the recommendation of representative of DHI.

However, the firm has requested for re-viewing the ad-hoc norms. The Committee noted that the firm's representation was sent to **DHI** on 02.12.2019. However, no comments have been received. Hence, the Committee decided to wait for the comments.

Case is deferred.

Sl. No. 459

Case No. **4/7/80-ALC2/2017**	**KUVAWALA CORE DRILL EQUIPMENT PVT. LTD.**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. 0310808413 Date: 17.10.2016		
HQ. No.: 01/80/050/00114/AM18	**Subject:** Request for re-fixation of ad-hoc norms	Rejected
RLA No.: 03/94/040/00636/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **7/80-ALC2/2017** dated 04.07.2017 as per written comments of DHI U.O. No. TSWB 3/61/2017 dated 20.7.2017.

However, the firm has requested for removing the condition of relevant in the earlier fixed ad-hoc norms. The Committee reconsidered the case and decided to **reject** the firm's request to delete the condition **"Relevant"** on the recommendation of the representative of DHI.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 460

Case No. **42/6/80-ALC2/2016**	**REFORM TOOLS PVT. LTD**	**Status:**
M. No.: 16/80-ALC2/2019 dated 04.12.2019		
Lic. No. 0210206586 Date: 30.03.2016		
HQ. No.: 02/24/040/00216/AM16	**Subject:** Request for re-fixation of ad-hoc norms	Approved
RLA No.: 01/80/050/00202/AM17		

Decision: The Committee considered the case as per the agenda and noted that the case was approved in M. No. **16/80-ALC2/2017** dated 14.11.2017. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and decided to **re-fix the ad-hoc norms** as per written comments of MSME as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
82082000	Knives For Wood Made Out of H11 Alooy Steel Flats / Bars	72283019	H11 Alloy Steel Flats / Bars	**As per SION C-1331**

RA concerned may take further necessary action as per the decision of NC.

File No.P-47011/25/2019-TSW

65 online
16/10

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Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Rothe Erde India Pvt. Ltd. -AA No. 3110067430 dtd. 28/05/2019
Reference: - DGFT ID No. 01/80/050/00064/AM20/ DES-I/1503 Dated: 16.10.2019

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as under:

1. Net weight of export items at Sl.No. 1 and 2 may be specified as 118440 Kgs and 86520 Kgs respectively.
2. Quantity of import item at Sl.No.1 may be allowed as 84Nos. on net to net basis However, duty free weight of this item may be allowed as 160.94MT as 1.368 Kgs/Kg content in the export item after taking 20% recovery from scrap.
3. Quantity of import item at Sl.No.2 may be allowed as 84Nos. on net to net basis However, duty free weight of this item may be allowed as 125.49MT as 1.45 Kgs/Kg content in the export item after taking 20% recovery from scrap.

Norms Committee may take a view.

(S. K. Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/25/2019-TSW dated 13 .11.2019

File No.P-47011/299/2019-TSW

126
16/20

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Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Bangalore Biotech Labs Pvt. Ltd. AA No.0710115485 dated 27.09.2019
Reference: - DGFT ID No. 01/80/050/181/AM20/DES-1/1515 Dated: 16.10.2019

With reference to the above, the undersigned is directed to say that the instant AA may be ratified as under:

1. Quantities of import items at Sl.No.1 to 9, 18 to 39, 47 to 59, 66 to 246 and 251 may be allowed on net to net basis with accountability clause.
2. Quantities of import items at Sl.No.10 to 17, 40 to 46, 60 to 65 and 247 to 250 may be allowed as 1.02 Mtrs/Mtr. content in the export items.

Norms Committee may take a view.

(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D, DES-I)
DPIIT U.O.NO. P-47011/299/2019-TSW dated 25 .11.2019

File No.P-47011/193/2019-TSW

436
4/12/19

437 & 436
20
Manual
437 & 436
16/20

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Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Kineko Kaman Composites India Pvt. Ltd.- AA No.1710006173 dated 08.09.2015 & AA No.1710006043 dated 30.01.2015)
Reference: - DGFT ID No. 01/80/050/00415/AM16/DES-1/ dated Nil.
DGFT ID No. 01/80/050/00634/AM15/DES-1/ dated Nil.

With reference to the above, the undersigned is directed to say that the following modifications may be carried out in the ratified norms:

AA No.1710006173 dated 08.09.2015

We have no objection in revising the quantities of following import items as requested by the firm:

Import Item Sl.No.	Quantity as per Advance Authorization	Unit of Measurement	Revise Quantity requested by the firm
22	15	Nos	39
106	540	Nos	468
121	4	Yards	144
150	180	Nos	312
151	100	Nos	234

1. Quantities of import items at Sl. No. 22, 106, 150, 151 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl.No.121 may be allowed inclusive of 2%wastage.
3. Rest of the import items may be allowed as per earlier ratified norms.

AA No.1710006043 dated 30.01.2015

We have no objection in revising the details of quantity of import items as requested by the firm which are as follows:

Import Item Sl.No.	Quantity as per Advance Authorization	Unit of Measurement	Revise Quantity requested by the firm
6	106.92	Sq. Meter	60.23
7	29.7	Sq. Meter	12.36
8	11.88	Sq. Meter	3.54
100	121.12	LTR	22.71
104	64	NOS	52
128	128	NOS	208

436 & 437
16/80

File No.P-47011/193/2019-TSW

137	16	NOS	16
141	512	NOS	312
144	512	NOS	312
145	576	NOS	0
148	128	NOS	52
150	4	Packs	26
151	48	Packs	26
164	5944.82	Sq. Meter	5944.8
175	15.12	Litre	0

1. Quantities of import items at Sl.No. 6 to 8 may be allowed inclusive of 3% wastage as claimed by the firm.
2. Quantities of import items at Sl.No. 89, 93 to 100,152, 163 and 175 put together may be allowed up to 2% of FOB value of exports.
3. Quantities of import items at Sl.No.104, 128, 137, 141, 144, 148, 150 and 151 may be allowed on net to net basis with accountability clause.
4. Import item at Sl.No. 145 and 175 may be deleted as not required by the firm.
5. Rest of the items may be allowed as approved as per earlier ratified norms.

Norms Committee may take a view.

13/11/2019

(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, Asstt. DGFT, DES-I)
DPIIT U.O.NO. P-47011/193/2019-TSW dated 15.11.2019

File No.P-47011/60/2019-TSW

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उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s ISGEC Heavy Engineering Ltd -AA No.0510407844 dated 19/09/2018
Reference: - DGFT ID No. 01/80/050/00244/AM19/DES-1 dated .10.2019

With reference to the above, the undersigned is directed to say that the modification may be done in the earlier ratified norms as under:

1. Quantity of import item at Sl.No.1 may be allowed as 4 Nos. on net to net basis. . Duty free weight of this item may be allowed as 1151 Kgs. as 1.156 Kgs./Kg. content in export item. after taking 20% recovery from the scrap.
2. Quantity of import item at Sl.No.2 and 4 may be allowed on net to net basis.

Norms Committee may take a view.

(S . K. Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/60/2019-TSW dated 25 .11.2019

File No.P-47011/331/2019-TSW

453
16/80

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Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)
****

Subject: - M/s Koso India Pvt. Ltd. AA No.3110066264 dated 21.07.2016
Reference: - DGFT ID No. 01/80/050/00272/AM-17/DES-1/1577 dt. 22.11.2019

With reference to the above, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Quantity of import item at Sl.No.1 may be allowed as 27020 Kgs. as 1.50 Kgs./Kg. content in the export items at Sl.No.1 to 25 after taking 20% recovery from the scrap.
2. Quantity of import item at Sl.No.2 may be allowed as 10648 Kgs. as 1.66 Kgs./Kg. content in the export items at Sl.No.26 to 35 after taking 20% recovery from the scrap.
3. Quantity of import item at Sl.No.3 may be allowed on net to net basis with accountability clause in export item at Sl.No.26 to 35.
4. Quantity of import item at Sl.No.4 may be allowed on net to net basis with accountability clause in export item at Sl.No.1 to 25.

Norms Committee may take a view.

03/12/2019
(S.K.Jain)
Development Officer
Tel.23063166

DGFT(Shri Pranav Upadhyay, A.D. DES-I)
DPIIT U.O.NO. P-47011/331/2019-TSW dated 03.12.2019